



Annual Report 2013-2014

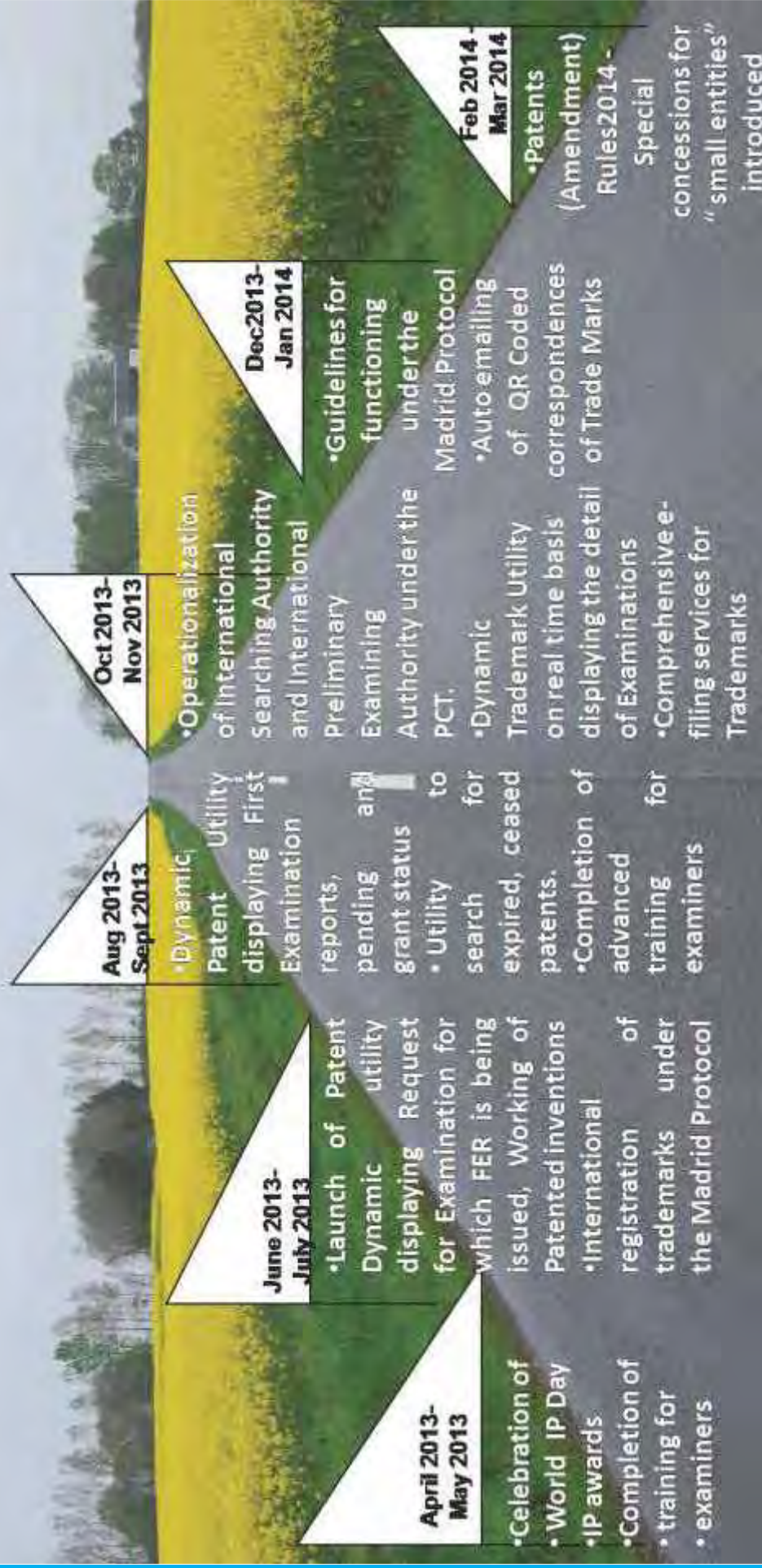


**INTELLECTUAL
PROPERTY INDIA**

**THE OFFICE OF THE CONTROLLER GENERAL OF PATENTS,
DESIGNS, TRADE MARKS AND GEOGRAPHICAL INDICATION**

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION

Important milestones achieved in 2013-14





सत्यमेव जयते

ANNUAL REPORT

2013-14

**THE OFFICE OF THE CONTROLLER GENERAL
OF PATENTS, DESIGNS, TRADEMARKS AND
GEOGRAPHICAL INDICATIONS**



CONTENTS

	CONTENTS	PAGE NO.
Chapter I	OVERVIEW.....	3
Chapter II	TRENDS IN IPR - AT A GLANCE.....	5
Chapter III	PUBLIC SERVICE DELIVERY - EFFICIENCY &..... TRANSPARENCY	12
Chapter IV	PATENTS.....	17
Chapter V	DESIGNS.....	38
Chapter VI	TRADEMARKS.....	44
Chapter VII	GEOGRAPHICAL INDICATIONS.....	56
Chapter VIII	PIS & RGNIIPM.....	64
Chapter IX	TRAINING PROGRAMS & OUTREACH ACTIVITIES.....	69
Chapter X	HUMAN RESOURCES.....	72



CHAPTER- I

Overview

Intellectual Property is an essential component for the development of a country. Intellectual property rights confer exclusive rights on creators and inventors who contribute to the betterment of the society through their creations in different fields of knowledge. The Intellectual Property systems not only boost the collective knowledge of the society but also escalate their dissemination.

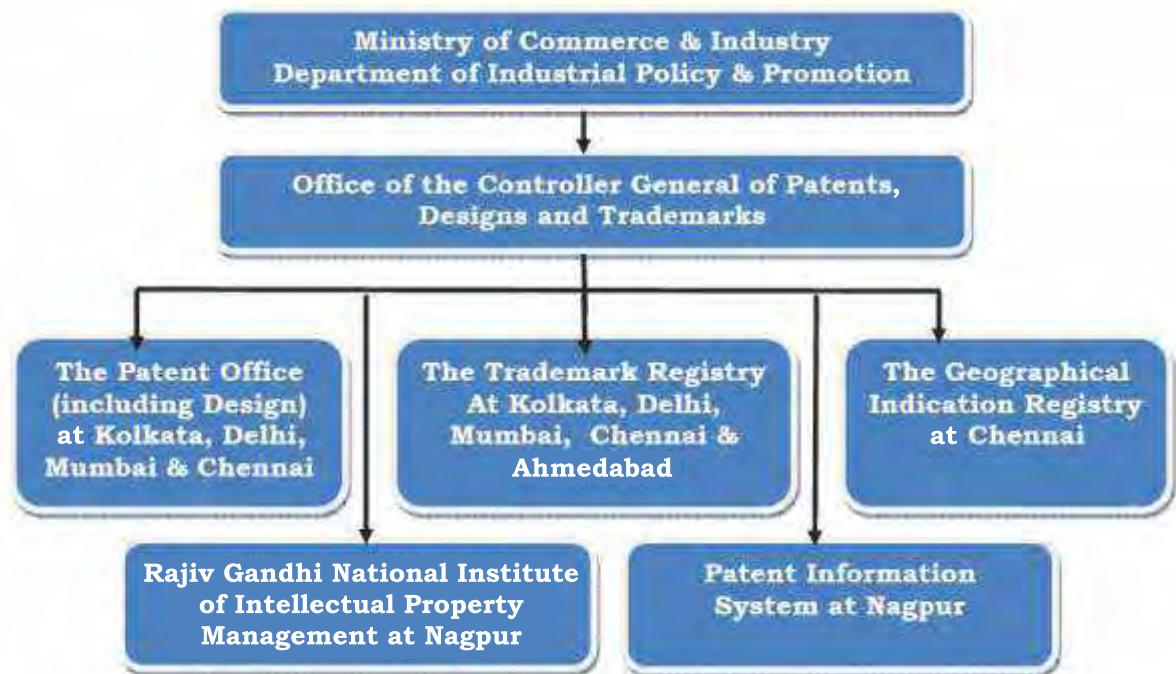
In the past few decades, the Indian IPR ecosystem underwent radical transformation. In order to cope up with the challenges of globalization, IP offices in India have been modernized by augmenting their infrastructure in terms of human resources and technology up gradation.

Information dissemination is an extremely important and indispensable component for Intellectual Property Rights system and today's tech-savvy world demands appropriate transparency in the areas of public governance. In conformity with this demand innovative changes have been brought in the IPR systems so as to ensure transparency.

The Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications is a subordinate office of the Department of Industrial Policy & Promotion (DIPP) under the Ministry of Commerce & Industry, Government of India. The Office administers the laws relating to Patents, Designs, Trade Marks & Geographical Indications in an effective manner to create an environment of just and balanced IP eco-system in the country. The Patent Information System (PIS) and the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIPM) at Nagpur are also under the administrative control of the Controller General of Patents, Designs, Trade Marks and Geographical Indications.



Organizational chart of Intellectual Property Office is given below:



The details of the activities performed by various offices under the Office of the Controller General of Patents Designs & Trade Marks (CGPDTM) during the year under report are provided in the subsequent chapters of this report. The revenue and expenditure details of all the Offices under the O/o CGPDTM and other relevant statistics are also included. The updated laws, highlights of various functions and other useful information are available on the official web site (<http://www.ipindia.nic.in>).

(Chaitanya Prasad, IAS)
Controller General of Patents, Designs and Trademarks



CHAPTER- II

Trends in IPR - At a Glance

The offices under the Controller General of Patents, Designs and Trademarks (CGPDTM) have witnessed an overall increase of around 2.16% in filing of intellectual property applications during the reporting year 2013-14 (2,51,564) compared to the previous year 2012-13 (2,46,251). The trends of last five years in respect of filing of intellectual property applications are shown below.

Application	2009-10	2010-11	2011-12	2012-13	2013-14
Patent	34,287	39,400	43,197	43,674	42,951
Design	6,092	7,589	8,373	8,337	8,533
Trade mark	1,41,943	1,79,317	1,83,588	1,94,216	2,00,005
Geographical Indication	40	27	148	24	75
Total	1,82,362	2,26,333	2,35,306	2,46,251	2,51,564

The details of each of the IP activities are illustrated below.

A. Patents: During 2013-14, **42,951** patent applications were filed. The office witnessed a marginal decrease of 1.65% in filing as compared to the previous year. The trends of last five years in respect of patent applications filed, examined, granted, refused and abandoned are given below. A patent application is treated as examined in the reporting year if the first examination report has been issued by the office during the year. Disposal includes granted, refused and abandoned applications.

Trends in Patent Applications

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Filed	34,287	39,400	43,197	43,674	42,951
Examined	6,069	11,208	11,031	12,268	18,615
Granted	6,168	7,509	4,381	4,126	4,227
Disposal of request for examination (granted + refused + abandoned)	11,339	12,851	8,488	9,027	11,411

During the reporting year, the Patent Office disposed **11,411** applications, out of which **4,227** applications proceeded for grant of patents, **6,410** were abandoned and **774** applications were refused after examination. The total number of patent applications examined (first examination report issued) registered an increase of 51.7 per cent over the last year. The disposal of patent applications for which requests for examination have been received showed an increase of 26.4 per cent. All the newly recruited examiners who were thoroughly trained at RGNIPM, Nagpur have substantially contributed to the work in the respective Patent offices after the completion of training. Also, during 2013-14, the Patent Office further upgraded its internal processing systems through extensive computerization



and automation, so as to facilitate faster and qualitative examination and other outputs.

B. Designs: During the year, **8,533** design applications were filed, which showed a slight increase of 2.35% as compared to the last year. The number of design applications examined also increased to 7,281 in 2013-14 as compared to 6,776 during 2012-13. 7,178 designs were registered during the year as compared to 7,252 during 2012-13. The trends of last five years are given below.

Trends in Design Applications

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Filed	6,092	7,589	8,373	8,337	8,533
Examined	6,266	6,277	6,511	6,776	7,281
Registered	6,025	9,206	6,590	7,252	7,178
Disposal of Applications	6,045	9,221	6,705	7,300	7,226

C. Trademarks: In the year **2013-14**, **2,00,005** trademark applications were filed. As compared to the previous year there was an increase of about **2.98%** in the filing. 2,03,086 applications were examined and 67,876 trademarks were registered during the year. The trends of the last five years are given below.

Trends in Trade Marks Applications

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Filed	1,41,943	1,79,317	1,83,588	1,94,216	2,00,005
Examined	25,875	2,05,065	1,16,263	2,02,385	2,03,086
Registered	67,490	1,15,472	51,735	44,361	67,876
Disposal of Applications	76,310	1,32,507	57,867	69,736	1,04,756

D. Geographical Indications: Since 15th September, 2003, a total number of **479** applications have been received till 31st March, 2014. In the year 2013-14, **75** applications were filed and a total number of **22** Geographical Indications were registered. The trends in GI applications filed and registered during the last five years are given below.

Trends in Geographical Indication Applications

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Filed	40	27	148	24	75
Examined	46	32	37	30	42
Registered	14	29	23	21	22

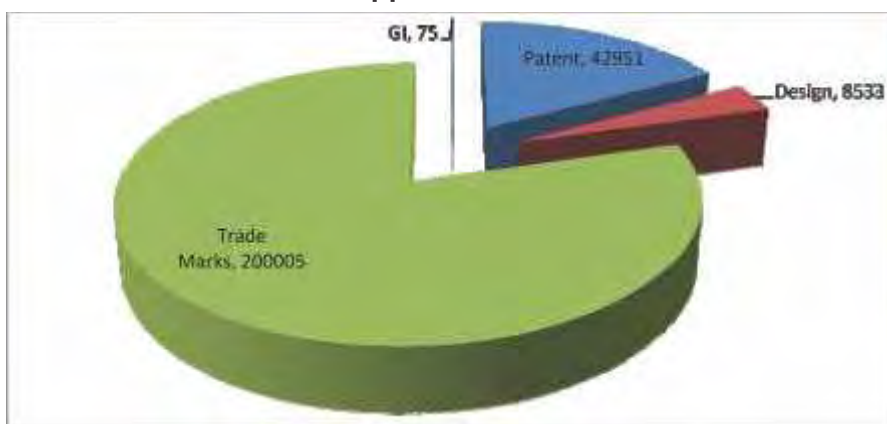
E. Trend of IPRs granted/ registered: A comparative trend of IPRs granted/ registered during the last 5 years is given below. The figures in brackets give the total disposal comprising granted, refused and abandoned applications.



Comparative Trends of IPRs granted/registered (and disposed)

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Patents	6,168 (11,339)	7,509 (12,851)	4,381 (8,488)	4,126 (9,027)	4,227 (11,410)
Designs	6,025 (6,045)	9,206 (9,221)	6,590 (6,705)	7,252 (7,300)	7,178 (7,226)
Trade Marks	67,490(76,310)	1,15,472 (1,32,507)	51,735 (57,867)	44,361(69,736)	67,876 (1,04,756)
Geographical Indication	14	29	23	21	22

Number of IP applications filed in 2013-14



Number of IPRs Granted/ Registered in 2013-14



Top 5 Indian applicants for Patents in the field of Information Technology

Sl. No.	Name of Company	Applications filed
1.	TATA CONSULTANCY SERVICES LIMITED	169
2.	SAMSUNG R & D INSTITUTE INDIA- BANGALORE PRIVATE LIMITED	84
3.	INFOSYS	83
4.	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	66
5.	WIPRO LIMITED	59
6.	INDIAN INSTITUTE OF TECHNOLOGY (COLLECTIVE)	59

**Top 10 Indian Applicants for Patents from Scientific and Research & Development Organizations.**

Sl. No.	Name of Scientific and Research & Development Organization.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	267
2.	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	116
3.	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	71
4.	DEPARTMENT OF BIOTECHNOLOGY, GOVERNMENT OF INDIA	34
5.	JUBILANT LIFE SCIENCES LIMITED	29
6.	G H R LABS AND RESEARCH CENTRE	26
7.	HETERO RESEARCH FOUNDATION	17
8.	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	17
9.	INDIAN COUNCIL OF MEDICAL RESEARCH	14
10.	INDIAN SPACE RESEARCH ORGANIZATION	12
11.	CENTRE FOR EXCELLENCE IN WIRELESS TECHNOLOGY	8

Top 10 Indian Applicants for Patents from Institutes and Universities

Sl. No.	Name of Institute/University	Applications filed
1	INDIAN INSTITUTE OF TECHNOLOGY (Collective)	342
2	AMITY UNIVERSITY	92
3	SAVEETHA SCHOOL OF ENGINEERING, SAVEETHA UNIVERSITY	74
4	BHARATH UNIVERSITY	37
5	INDIAN INSTITUTE OF SCIENCE	32
6	G. H. RAISONI COLLEGE Of ENGINEERING	27
7	SIDDAGANGA INSTITUTE Of TECHNOLOGY	24
8	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCE AND TECHNOLOGY	20
9	UNIVERSITY OF CALCUTTA	15
10	SASTRA UNIVERSITY	13
11	RAJARAMBAPU INSTITUTE OF TECHNOLOGY	13



Top 10 Foreign Applicants

Sl. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1062
2	KONINKLIJKE PHILIPS N.V.	839
3	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	386
4	ROBERT BOSCH GMBH	375
5	SAMSUNG ELECTRONICS CO. LTD	371
6	BASF SE	304
7	SONY CORPORATION	263
8	GENERAL ELECTRIC COMPANY	260
9	SIEMENS AKTIENGESELLSCHAFT	249
10	ALCATEL LUCENT	222

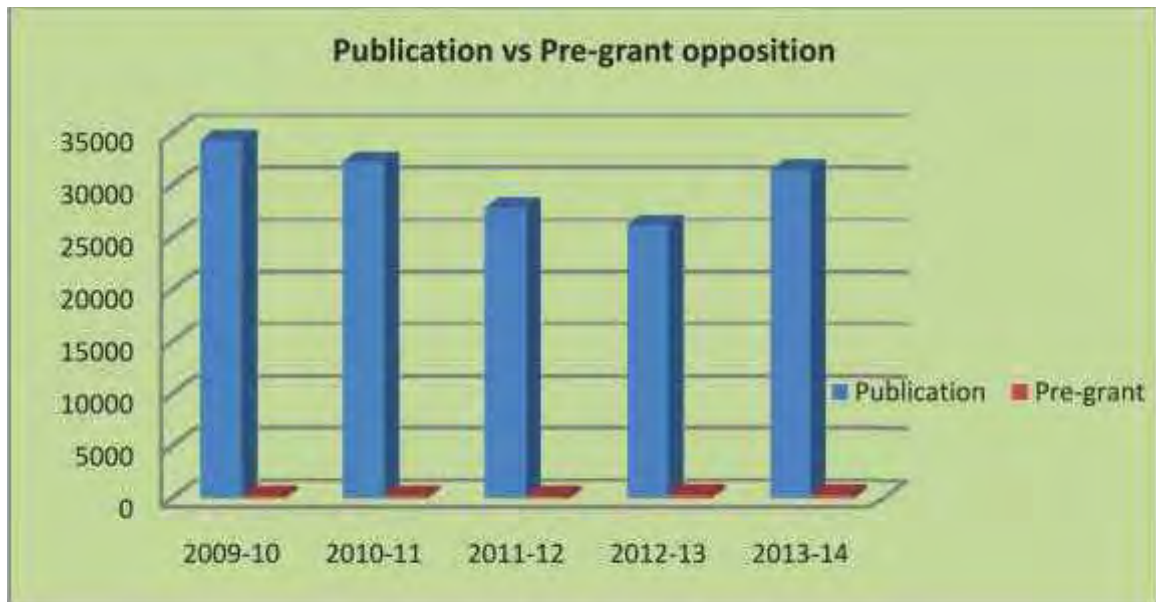
Top 5 Indian Patentees

Sl. NO.	Name of Organization	Patents granted
1	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	98
2	SAMSUNG INDIA SOFTWARE OPERATIONS PVT.LTD	84
3	HINDUSTAN UNILEVER LIMITED	32
4	BHARAT HEAVY ELECTRICALS LIMITED	22
5	TATA MOTORS LIMITED	21

Top 5 Foreign Resident Patentees

SL. No.	Applicant	Patents granted
1	QUALCOMM INCORPORATED	138
2	GM GLOBAL TECHNOLOGY OPERATIONS INC	79
3	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	50
4	SIEMENS AKTIENGESELLSCHAFT	46
5	SAMSUNG ELECTRONICS CO. LTD	46
6	THOMSON LICENSING S.A.	46
7	RESEARCH IN MOTION LIMITED	43

F. Publication and pre-grant opposition: During the reporting year, **31,413** patent applications were published under section 11A and **309** pre-grant oppositions were filed under section 25(1) of the Patents Act 1970, which is about **1%** of the published applications. The graphical view of the applications published and pre-grant oppositions filed are given below.



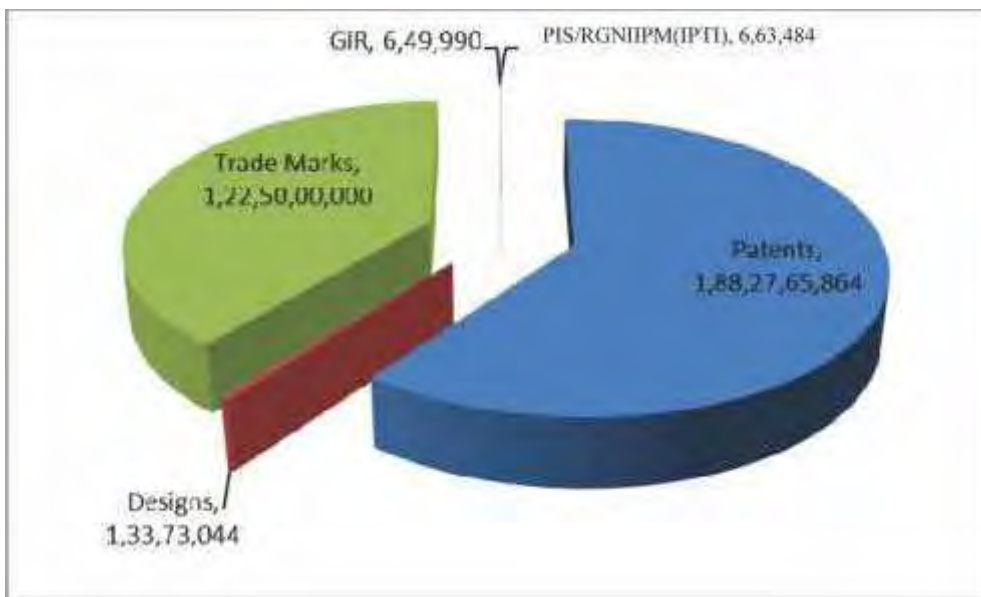
G. Revenue & Expenditure: The offices under the CGPDTM have always been revenue surplus offices. During the year **2013-14**, the total revenue generated was **Rs. 312.24 crore**, which was 10.60% higher than that of the previous year, while total non-plan expenditure was **Rs. 39.63 crore** leaving a revenue surplus of **Rs. 272.61 crore**. The Patent Office generated a total revenue of **Rs.189.61 crore** (Patents **Rs.188.27 crore** & Designs **Rs. 1.33 crore**), the Trade Marks Registry **Rs 122.50 crore**, GIR **Rs. 0.064 crore** and PIS & RGNIPM **Rs 0.0663 crore**. The revenue and expenditure details of Intellectual Property (IP) administration are given below.

(i) Comparison of the Revenue generated during the Year 2012-2013 and 2013-14

Year	2012-2013 (Rs.)	2013-2014 (Rs.)
Patents	170,47,84,657	188,27,65,864
Designs	1,29,32,740	1,33,73,044
Trade Marks	110,45,00,000	122,50,00,000
GIR	8,77,750	6,49,990
PIS/RGNIPM	1,45,712	6,63,484
Total	282,32,40,859	312,24,52,382



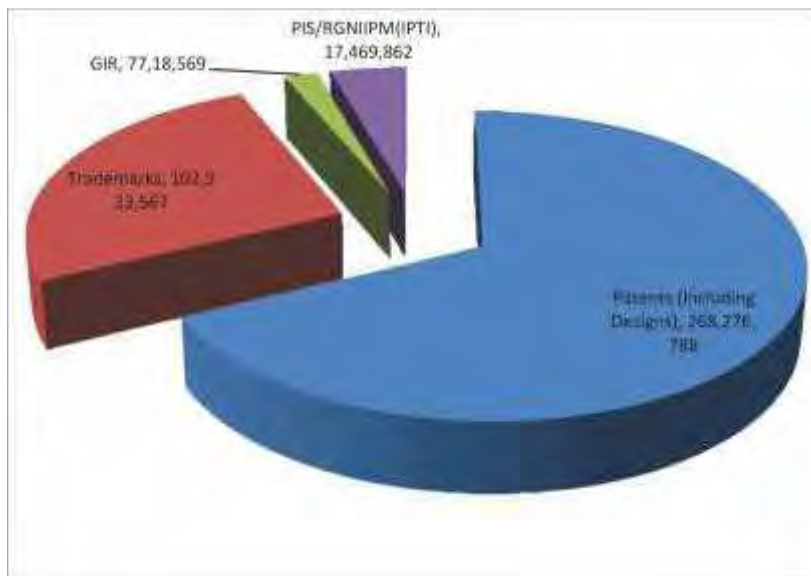
REVENUE (in Rs.)



(ii) Comparison of Non-Plan Expenditure for the Year 2012-2013 and 2013-14

Year	2012-13 (Rs.)	2013-14(Rs.)
Patents (Including Designs)	25,33,12,134	26,82,76,788
Trademarks	8,92,33,145	10,29,23,567
GI/R	52,39,902	77,18,569
PIS/RGNIIPM	1,91,35,616	1,74,69,862
Total	36,69,20,797	39,63,98,077

NON-PAN EXPENDITURE (In Rs.)





CHAPTER- III

Public Service Delivery - Efficiency & Transparency

The landscape of intellectual property rights in India is rapidly changing due to the growing consciousness among the people about IPRs and their impact upon the society. The effective use of information on IPRs is a major element in the creation of intellectual cycle in which IP is generated, protected and utilized. Commensurate with the growth of public demand for access to the IPR information, several initiatives have been undertaken by the Intellectual Property Office to disseminate such information to the public in order to enhance the efficiency and transparency in its working. With the rapid growth of information technology, the working of IP offices as well as public delivery system has been improved by use of IT-enabled environment. During the year under report, steps were taken to further upgrade the already existing computerised work-flow to facilitate retrieval of data from the IP Offices. Also, the internal IT systems of the IP offices have been upgraded and the databases augmented, which has resulted in faster and better delivery of services from IPO.

Right to information

The IP offices are fully committed to implement the policy objectives of Right to Information Act 2005 and work in conformity with the legislative intent and the mandate of the RTI Act for proactively providing information to the public in order to achieve ultimate transparency in the functioning of these offices.

Patents

The patent system plays a major role in preventing stagnation in industrial growth by stimulating creation of intellectual property. It propels competitive spirit amongst the inventors and industrialists to forge ahead and make improvements in their products, machines and processes. This results in the advancement of technology and further enhancement of the sphere of knowledge, which serves as the foundation of the patent system.

The Patent Office requires highly trained officials for examination and further processing of patent applications. The backbone of the patent system is the strength of its patent examiners, who are, by the mandate of the Patents Act, vested with the duty of examining inventions described in the patent specifications vis-à-vis their novelty, inventive step, industrial applicability and other patentability requirements.

In the last two years, the Patent Office has recruited an additional 164 examiners to cope with the increasing filing of patent applications. The newly recruited Examiners were given proper orientation through institutional and on-the-job training programs in three phases before assigning work to them.



The Controllers of Patents and Designs in the Patent Office work with the delegated power of the CGPDTM and discharge quasi-judicial functions. Judicial training programs for Controllers are conducted in collaboration with the National Law University, Delhi at regular intervals. One of such programs was conducted in the month of October, 2013. The training was imparted by sitting and retired Judges of the District Courts and High Court of Delhi as well as by distinguished legal luminaries. The training program included, among other facets of law, the aspects of natural justice, administrative law, constitutional law and interpretation of statutes.

With a view to maintain uniformity among offices and achieve transparency in examination processes, the Patent Office published in the year 2013-14, two draft guidelines related to examination of patent applications in the fields of Computer Related Inventions and Pharmaceuticals on the website for comments from stakeholders so as to finalise them.

The Patent Office started functioning as an International Searching Authority (ISA) and International Preliminary Examining Authority (IPEA) under the PCT from 15th October, 2013. The Patent (Amendment) Rules 2013 also came into force on 15th October, 2013 facilitating the functioning of the Patent Office as ISA/IPEA. The international applications received by the ISA/IPEA are processed and all reports are generated fully electronically through specialized software developed by the office. During the period from 15th October 2013 to 31st March 2014, the Indian Patent Office established International Search Report and Written Opinion in respect of 18 international applications under the PCT.

The Intellectual Property Office has a dynamic website which contains details in respect of filing and processing of patents, designs, trademarks and GI which are updated on real time and made available in the login-free Search Portal so as to facilitate dissemination of IP information to stakeholders and achieve high levels of transparency in functioning of IPO.

The IPO website contains a powerful patent search portal, patent prosecution details, patent information, manuals and guidelines and a lot of other patent-related information which is regularly updated to achieve efficient public service delivery, transparency and dissemination of IP information to the users. The search portal offers free online public search facilities for patents. The weekly Patent Office Journal is published electronically on each Friday in a searchable format.

E-filing module has been made fully compatible for online filing of all 28 Forms and entries of the First Schedule of the Patents Rules, 2003.

As a part of dissemination of information to the public, the Patent Office also introduced during 2013-14 a host of dynamic utilities which allow the public to access the important and useful information regarding status of patent applications in the office on real time basis. Some of the important features of Dynamic Utilities are as under:

- The dynamic utility on status of patents enable search using patent number or title of invention to obtain the status of any patent whether in force or expired.



- Disposal by Patent Office gives details of month/date wise disposal of patent applications (granted, refused and abandoned applications).
- Status of request for examination is a dynamic utility that dynamically displays month and year of Request for Examination (Form 18) examined and FER issued in each examination group. This utility also lets applicants lodge their grievances if their requests predate the month for which examination is being conducted.
- Dynamic FER view permits access to the First Examination Reports issued.
- Dynamic Status of patent applications for different fields of invention is yet another utility to see applications under examination, refused, granted, abandoned, withdrawn u/s 21 or withdrawn after 15 months.
- Information regarding working of patents (u/s146) filed in the office is also published with search facility using Patent Number/Application Number/Name of Patentee.

In order to further enhance the transparency in the public delivery system and to authenticate the document delivered by the patent offices to the stakeholders, the system of QR Codes has been introduced on the Application Filing Receipt, Patent Certificate and Renewal Fee Certificate issued to the patentee.

Designs

The functions of examination and other proceedings under the Designs Act 2000 and the Rules made there under of the applications for registration of Designs are carried out by the Designs Wing functioning from Patent Office at Kolkata. However, facility for initial filing and issue of receipt for applications is provided at all branch offices. During 2013-14, the old registered designs, which were classified under the repealed Act of 1911, were taken up for reclassification in accordance with the Designs Act, 2000 and the rules made thereunder. All the records since 1989 onwards were reclassified in accordance with the Third Schedule of Design Rules, 2001 as amended by Designs (Amendment) Rules, 2008 and steps have been initiated to make this data available for public search.

Trademarks

The Trademarks Registry, established under the Trade Marks Act 1940, was continued under the Trade and Merchandise Marks Act 1958 and further continued under the Trade Marks Act 1999. It is mainly concerned with the registration and better protection of trademarks and maintenance of the Register of trademarks. The Controller General of Patents, Designs and Trade Marks appointed under Section 3 of the Trade Marks Act, functions as the Registrar of Trademarks. Officers of the Trade Marks Registry discharge their functions under the Trade Marks Act, under the superintendence and directions of the Registrar of Trademarks. As per Section 2(1)(ze) of the Trade Marks Act, 1999 the Registrar of Trade Marks as well as officers working under the superintendence and directions of the Registrar of Trademarks function as a Tribunal.



The functions of the Trade Marks Registry were re-organised for optimum utilisation of existing officials and staff. Facility for online filing of all Trade Mark Forms has been provided. The details of trademark applications as well as those of registered trademarks are open to public, thereby bringing transparency.

The examination of trademark applications continued to be centralized and conducted at the Trade Marks Registry, IPO Mumbai. Allotment of applications for examination is made automatically by the Trade Marks System software in order of their seniority and examination reports are forwarded to any of the Supervising Examiners automatically by software for approval. As such, there is no human intervention in selecting any case for examination or for approval of the examination report.

Trademark applications were earlier processed manually under the old version of the Trade Marks System. A special drive under the name 'PARM Backlog' was conducted to bring all applications for trademarks under the new system of processing to avoid manual processing of any application and to dispose them appropriately as per law. Another special drive was conducted to dispose requests for recordal of post registration changes in registered trademarks.

In order to achieve complete transparency in the Trade Marks Registry, the complete details of pending Trade Mark Applications & Registered Trademarks, including images of all the documents submitted therein, prosecution history, examination report, etc. are made available to the public on real time basis through the official website www.ipindia.nic.in in free of cost. The Trade Marks System was made more effective and user friendly. The Trade Marks Registry Journal is published electronically every Monday on the website.

An electronic system has been developed and put in operation for issuance of trademark registration certificates centrally from the Trade Marks Registry, Mumbai, which includes printing and dispatch of certificates in appropriate cases.

On 8th April 2013, the Government of India acceded to the Madrid Protocol for international registration and protection of trademarks. The provisions of the Madrid Protocol came into force on 8th July 2013.

An application software named 'Trade Marks International Application System' was developed for functions of the Trade Marks Registry under the Madrid Protocol.

The Trade Marks Registry, as an 'Office of Origin', started receiving international applications from Indian entrepreneurs or their authorized agents online through the comprehensive e-filing services for trademarks. As an 'Office of the Designated Contracting Party' under the Madrid Protocol, the office started receiving notifications from the International Bureau of the WIPO, about International Registrations designating India.

Applications/documents and all the correspondence under the Madrid Protocol are received only through the comprehensive e-filing services gateway. All the correspondence with the international Bureau of the WIPO as well as with the applicants/proprietors/trademark agents are received/made only through the electronic system.



Dynamic Utilities for Trade Marks have been made available on the website as under:

- A dynamic trademark utility that allows the public to see on real time basis the details of examination of trademark applications, show cause hearings, publications in the trademark journal, registrations of trademarks and other disposal of applications by way of abandonment, refusal etc. done as well as other notices issued month- wise or date wise.
- Details of hearing and adjournment in the TMR are provided on the website.
- A tool for online correction of clerical errors in the data entry of trademark applications was made available to the public, wherein the applicant or authorized agent of the applicant of a trademark application can make a request for correction of errors in data entry of that application, upload supporting document and keep track of his application.
- **A Stock and Flow based Dynamic Utility for Trademarks** has been made available to provide the applicants/stakeholders with the facility to view the trade marks under different stocks and the flow of applications at various stages of processing **on a real time basis.**

Geographical Indications

The Registry started receiving GI applications for registration from 15th September 2003. As on March 31, 2014, the Registry had received a total number of 479 GI Applications of which 215 were registered. The Registry also started receiving applications for registration of authorised users from 2009 onwards. During 2013-14, special steps were taken to attract authorised user applications by conducting awareness programs and consequently, 475 applications for authorised user registration were received during the reporting year. Further, during the reporting year, **141** authorised users were registered. Online public view of GI documents has been started.



CHAPTER- IV

Patents

1. INTRODUCTION:

This chapter presents the 42nd report, under section 155 of the Patents Act 1970, about the activities performed by the Patent Office during the year 2013-14. The Patent Office is geographically divided and located at Kolkata, Chennai, Mumbai & Delhi. Patent Office, Kolkata is the Head Office. The Patent Office administers the law concerning protection of inventions in the country by way of grant of limited monopoly rights to the applicants. The Patents Act 1970 governs the grant of patents. The paragraphs given below provide an outline of the major activities of the Patent office as executed under the Patents Act and Rules.

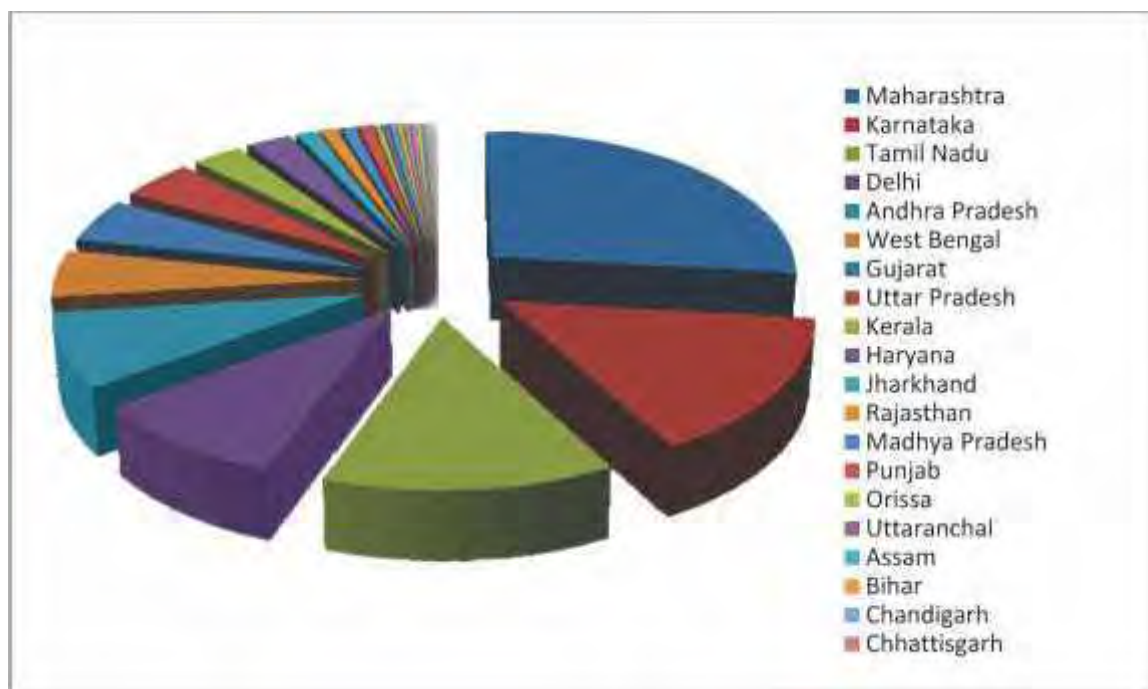
2. PATENT APPLICATIONS :

The number of applications for patents filed in **2013-14** was **42,951** while in **2012-13** the figure was **43,674**, which shows a marginal decrease of 1.65%. The filing of applications in Mechanical, Electrical, Textile, Civil and Agriculture Engineering fields show a modest growth, whereas in the Chemical, Pharmaceuticals and General Engineering field, a downward trend is noticed. The details of the filing trend in applications, segregated in different fields, are shown in **Appendix-E**.

(a) Applications filed by Indian Applicants

Out of the total number of 42,951 applications, the number of applications filed by Indian applicants was **10,941**, which is about 10.4% more than the previous year, wherein the corresponding number was **9911**. However, the number of applications filed by foreign applicants during the year (**32,010**) was 5.2% less as compared to the number of applications (**33,763**) filed during 2012-13. The number of applications filed by Indian applicants was 25.47% of the total number of applications filed during the reporting year as compared to 22.69% during 2012-13. This shows an increasing trend in the domestic filing.

Out of the total number of applications filed by Indian applicants, Maharashtra continued to occupy the first position in respect of filing in this year as well and accounted for 2892 applications followed by Karnataka, Tamil Nadu, Delhi, Andhra Pradesh, West Bengal, Gujarat, Uttar Pradesh etc. Top filing States/Union Territories are (number of applications in brackets) Maharashtra (2892), Karnataka (1,639), Tamil Nadu (1,436), Delhi (1,009) Andhra Pradesh (879), West Bengal (562), Gujarat (529), Uttar Pradesh (473), Kerala (315), Haryana (286), Jharkhand (130), Rajasthan (104), Madhya Pradesh (94), Punjab (89), Orissa (40), Uttaranchal (38), Assam (37), Bihar (35), Chandigarh (34) and Chhattisgarh (31), The State / Union Territory wise break up is shown in Appendix B.

Applications filed by Indian applicants (State-wise)

(b) Top 5 Indian applicants for patents in the field of Information Technology

Sl. No.	Name of Company	Applications filed
1.	TATA CONSULTANCY SERVICES LIMITED	169
2.	SAMSUNG R & D INSTITUTE INDIA- BANGALORE PRIVATE LIMITED	84
3.	INFOSYS	83
4.	SAMSUNG INDIA SOFTWARE OPERATIONS PRIVATE LIMITED	66
5.	WIPRO LIMITED	59
6.	INDIAN INSTITUTE OF TECHNOLOGY (COLLECTIVE)	59

In the field of Information technology, TCS continued to occupy the top place in the reporting year while Samsung R & D Institute India- Bangalore Private Limited was at the second place.



(c) Top 10 Indian Applicants for Patents from Scientific and Research & Development Organizations.

Sl. No.	Name of Scientific and Research & Development Organization.	Applications filed
1.	COUNCIL OF SCIENTIFIC & INDUSTRIAL RESEARCH	267
2.	DEFENCE RESEARCH & DEVELOPMENT ORGANISATION	116
3.	INDIAN COUNCIL OF AGRICULTURAL RESEARCH	71
4.	DEPARTMENT OF BIOTECHNOLOGY, GOVERNMENT OF INDIA	34
5.	JUBILANT LIFE SCIENCES LIMITED	29
6.	G H R LABS AND RESEARCH CENTRE	26
7.	HETERO RESEARCH FOUNDATION	17
8.	CENTRE FOR DEVELOPMENT OF ADVANCED COMPUTING	17
9.	INDIAN COUNCIL OF MEDICAL RESEARCH	14
10.	INDIAN SPACE RESEARCH ORGANIZATION	12
11.	CENTRE FOR EXCELLENCE IN WIRELESS TECHNOLOGY	8

In this category, CSIR continued to occupy the top position with an increase of 32.17% in the number of applications. DRDO continued to occupy the 2nd place even though there has been a tremendous increase of 59% in filing compared to the previous year. The Indian Council of Agricultural Research too continued to occupy 3rd place with marginal increase.

(d) Top 10 Indian Applicants for Patents from Institutes and Universities

Sl. No.	Name of Institute/University	Applications filed
1	INDIAN INSTITUTE OF TECHNOLOGY (Collective)	342
2	AMITY UNIVERSITY	92
3	SAVEETHA SCHOOL OF ENGINEERING, SAVEETHA UNIVERSITY	74
4	BHARATH UNIVERSITY	37
5	INDIAN INSTITUTE OF SCIENCE	32
6	G. H. RAISONI COLLEGE Of ENGINEERING	27
7	SIDDAGANGA INSTITUTE Of TECHNOLOGY	24
8	SREE CHITRA TIRUNAL INSTITUTE FOR MEDICAL SCIENCE AND TECHNOLOGY	20
9	UNIVERSITY OF CALCUTTA	15
10	SASTRA UNIVERSITY	13
10	RAJARAMBAPU INSTITUTE OF TECHNOLOGY	13

This year too, the IITs continued to occupy the first position. There was an increase of around 69% in the number of applications from IITs as compared to the previous year. Amity University continued to be in the 2nd place with 92 applications. Saveetha School of Engineering (Saveetha University) and Bharath University which are new entrants, have occupied the third and fourth place in the ranking of institutes and universities. The Indian Institute of Science slipped to the fifth position with marginal increase in the filing in the reporting year as compared to the previous year.

(e) Applications filed by foreign applicants

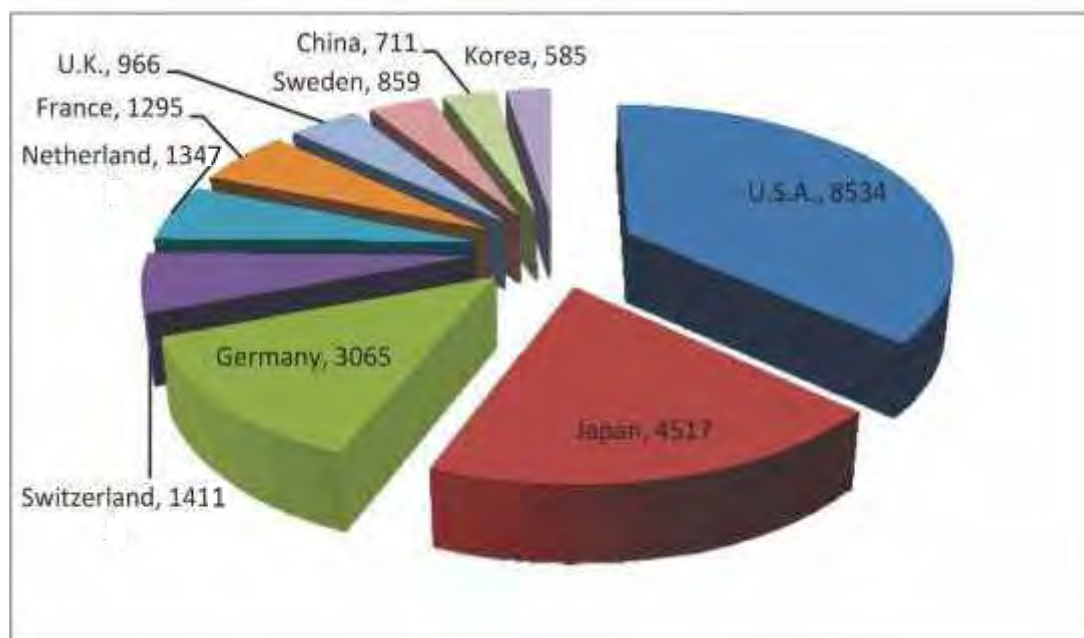
i. Convention Applications

The total number of applications filed claiming priority under the Paris Convention during the year was 3,704. This shows 11.47% decrease in the number of convention applications as compared to previous year's 4,184.

ii. PCT National Phase Applications:

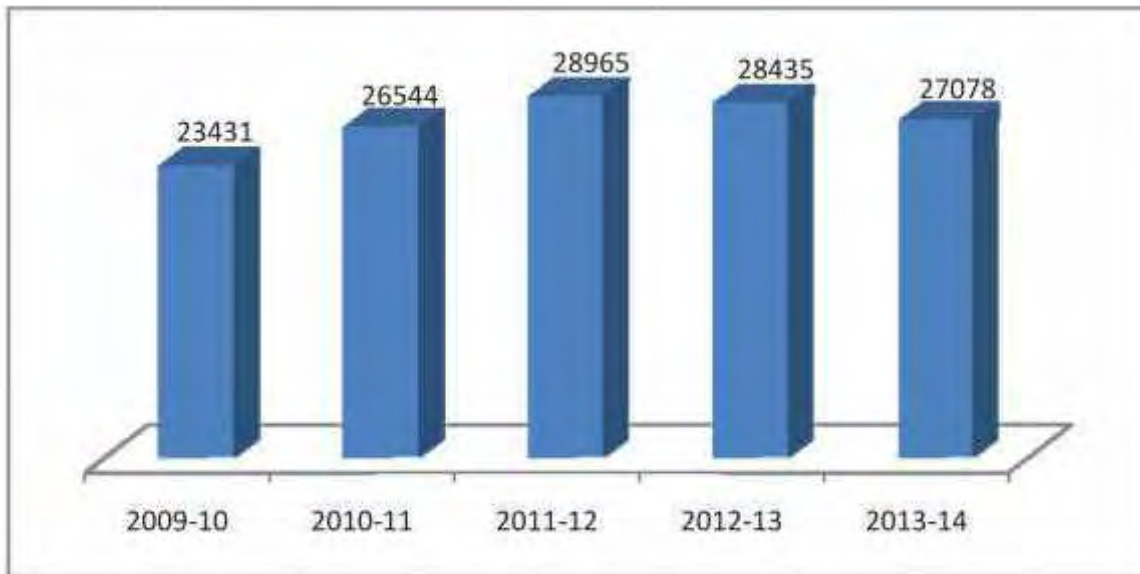
The majority of foreign applications were filed through the PCT National Phase route. The number of such applications filed during the reporting year was 27,078, which shows a 4.8% decrease in comparison with the previous year (28,435). The top filing Countries were USA (8,534), Japan (4,517), Germany (3,065), Switzerland (1,411), Netherlands (1,347), France (1,295), United Kingdom (966), Sweden (859), Republic of China (711), Republic of Korea (585), Italy (541), Canada (368), Denmark (335), Australia (304), Israel (275), Belgium (263), Austria (256), Finland (240), Spain (150) and Norway (91). The country wise break-up is shown in Appendix B.

Top ten applicants for PCT National Phase (country-wise)

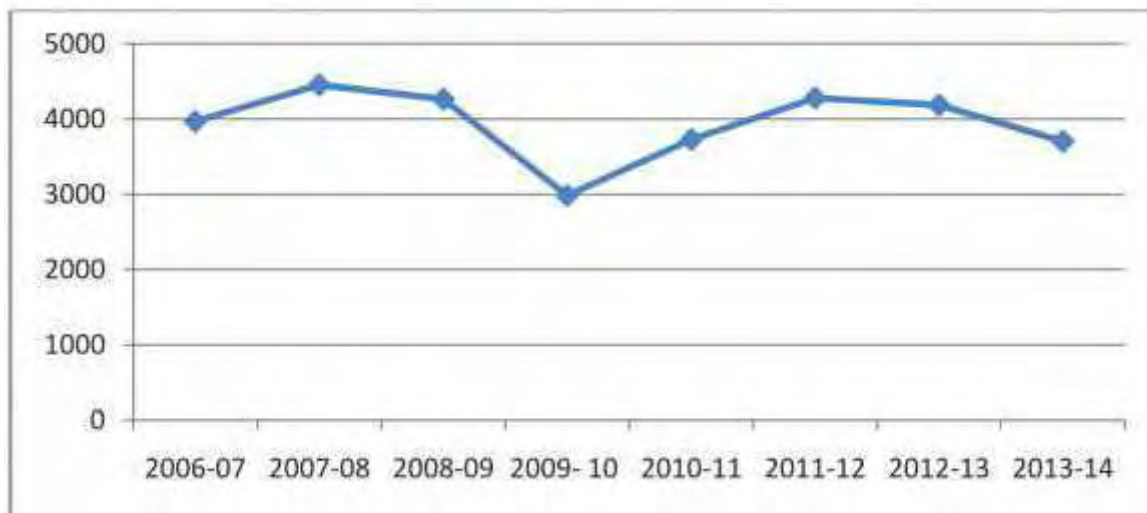




Trend of PCT National Phase Filing



TREND OF CONVENTION APPLICATIONS FOR LAST FEW YEARS



iii. Top 10 foreign resident applicants

The following table provides a list of top 10 foreign resident applicants who filed patent applications during 2013-14. It is observed that Qualcomm Incorporated continued to top the list. It was followed by Koninklijke Philips N.V., Telefonaktiebolaget LM Ericsson and Robert Bosch GMBH etc.



Top 10 Foreign Resident Applicants

SI. NO.	Name of Organisation	Number of Applications
1	QUALCOMM INCORPORATED	1062
2	KONINKLIJKE PHILIPS N.V.	839
3	TELEFONAKTIEBOLAGET LM ERICSSON (PUBL)	386
4	ROBERT BOSCH GMBH	375
5	SAMSUNG ELECTRONICS CO. LTD	371
6	BASF SE	304
7	SONY CORPORATION	263
8	GENERAL ELECTRIC COMPANY	260
9	SIEMENS AKTIENGESELLSCHAFT	249
10	ALCATEL LUCENT	222

Filing details of applications for patents during 2013-14, received through various routes and classified according to the country and state of origin, are shown in **Appendix 'B'**.

The number of applications for patents received from Indian residents and non-residents through various routes, during the period from 2004-2005 to 2013-14 is shown in **Appendix 'C'**.

A table showing the distribution of applications filed subject wise on Chemical, Electrical, Mechanical, Biotechnology, Food, Computer/Electronics etc. during the period from 2009-10 to 2013-14 is shown in **Appendix- 'E' and 'E1'**.

3. TOTAL NUMBER OF APPLICATIONS EXAMINED

During the year, the office examined 18,615 patent applications as compared to 12,268 applications during the previous year. There has been around 52% increase in the number of patent applications for which first examination reports were issued as compared to the previous year.

4. TOTAL DISPOSAL OF REQUEST FOR EXAMINATION (RQ)

During this year, 11,411 requests for examination (RQ) were finally disposed as compared to 9,027 in the previous year. In the disposal of the requests for the examination 26% increase as compared to previous year has been observed.

5. PATENTS GRANTED AND PATENTS IN FORCE

The total number of patents granted during the year was **4,227**, out of which **634** were granted to Indian applicants. The number of patents in force was **42632** as on 31st March



2014, out of which **7,464** patents belonged to Indians. Out of the total granted patents, **1,111** patents were granted to applications relating to the Chemical and related fields, **690** to Computer Science and Electronics, **645** to Mechanical, **256** to Drugs or Medicines, **237** to Electrical, **220** to Biotechnology and **51** to Food.

The number of applications filed, requests for examination received, applications deemed to have been abandoned and applications on which patents were granted and the number of patents in force from the year 2003-04 to 2013-14 are shown in **Appendix 'D'**.

The number of patents granted during the last five years i.e. from 2009-2010 to 2013-2014 under various fields of inventions are shown in Appendix 'F' and 'F1'.

6. PCT INTERNATIONAL APPLICATIONS FILED BY INDIAN APPLICANTS

The total number of international applications under the Patent Cooperation Treaty (PCT) filed by Indian applicants in the Indian Patent Office as Receiving Office for the last five years is given below (this number does not include the number of international applications that are directly filed by Indian applicants in the International Bureau of WIPO as Receiving Office):

Year	Individual	Legal Entity	Total
2009-2010	231	521	752
2010-2011	243	628	871
2011-2012	254	519	873
2012-2013	252	790	1042
2013-2014	248	568	816

Trend of International applications for the last five years





Major contributors towards the PCT international applications during the year were Council of Scientific & Industrial Research, Hetero Research Foundation, Hewlett-Packard Development Company L.P., Reliance Industries Limited, Tata Consultancy Services Limited, Cadila Healthcare Limited, etc.

7. Miscellaneous proceedings under the Patents Act & Rules

(a) Inventions in the field of Atomic Energy: The Patent Office referred 100 applications in the year 2013-14 to the Department of Atomic Energy during the period for review under section 4 of the Patents Act 1970, out of which 18 applications were found to be related to Atomic Energy, 72 applications were allowed to proceed under the normal course of official action and 10 applications remained pending at the end of the year with the Department of Atomic Energy for its opinion.

(b) Publication of Patent applications under section 11A: During the year 2013-14, 31,413 applications were published u/s 11A that includes 1,669 applications for which requests for early publication were received. The year wise details regarding the number of patent applications published during the last five years are given below:

Year	2009-10	2010-11	2011-12	2012-13	2013-14
Publication u/s 11 A	33,328	32,213	26,422	24,746	29,744
Early Publication	977	1,153	1,331	1,413	1,669
Total	34,305	33,366	27,753	26,159	31,413

(c) Pre-grant Opposition [under Section 25(1)]: During the year, 309 pre-grant oppositions by way of representations were received in the office. Out of these, 48 pre-grant oppositions were disposed during the year.

(d) Post-grant Opposition [under Section 25(2)]: 08 post-grant oppositions were filed during the year. 09 post-grant oppositions were disposed during the year and 161 post grant oppositions remained pending for disposal.

(e) Secrecy direction (under Section 35): During the year, 52 patent applications were referred to Defence Research and Development Organisation (DRDO) under the Ministry of Defence, Government of India for their consideration as to whether the inventions are relevant for Defence purposes. 25 applications were cleared to proceed in the normal course of action during the year whereas secrecy directions were imposed on 2 applications. 25 applications remained pending with DRDO at the end of the year 2013-14.

(f) Permission (under Section 39): The office received 3,829 requests on Form 25 seeking permission for filing applications outside India. During the year, permission was granted in respect of 3,797 applications.

(g) Restoration of lapsed Patents (under Section 60): 140 applications for restoration of



patents were received during 2013-14. 83 patents were restored during the year.

(h) Assignment, mortgage, license etc. (under Section 68 and 69): 1,141 cases of assignments were received for registration of documents. **991** applications were disposed during the reporting year.

(i) Working of Patents (Under Section 146): 33,088 statements on working of patents were received in Form 27 during the year. 8435 patents were reported as working. The details of information received during the last five years are given in table below:

	2009-10	2010-11	2011-12	2012-13	2013-14
Patents in force	37,334	39,594	39,989	43,920	42,632
Form-27 received	24,009	34,112	27,825	27,946	33,088
Reported as working	4,189	6,777	7,431	6,201	8,435

(j) Compulsory license (under Section 84, Section 92 & 92-A): No application for compulsory license was received during the reporting year. The only application for compulsory license pending since the previous year was disposed during 2013-14.

(k) Information (Under Section 153): The Patent Office received 518 requests during the year for supply of information relating to patents under various provisions of the Act, as provided in rule 134 of the Patents Rules 2003.

(l) Duplicate Patent Certificates (Under Section 154): 16 requests were received and **13** were disposed.

(m) Registration of Patent agents: Number of new registrations during the year was **422**. Total number of registered patent agents as on 31st March 2014 was **1,976**.

8. Revenue and expenditure

The Patent Office generated revenue of Rs. 188.27 crore by way of fees for various proceedings under the Act and Rules. During the year, the corresponding expenditure (including Design Administration) was Rs. 26.82 crore. The details of revenue by way of collection of fees on patents are shown in APPENDIX-G.

9. General information

The Scientific & Technical Libraries of the Patent Office at Kolkata and its branches at Mumbai, Delhi and Chennai provided facilities to the public for consultation and reference work. A large number of inventors of different research and industrial organizations and other members of the public as well as the research scholars of different universities availed the facilities.



Presently, the Patent Office, in addition to CD-ROMS, Books and Journals, subscribes to scientific and technical e- journals. About 2,104 persons visited the libraries of the Patent Office during 2013-14 to conduct searches through the patent specifications and other publications of the Patent Offices in India and abroad.

The free online search facility provided by the Patent Office on its website www.ipindia.nic.in was also widely utilised by stakeholders and public at large.

10. Information under the Right to Information Act, 2005

During the year, 457 requests were received for providing information under the RTI Act, and appropriate action was taken on all the requests as per the time lines provided under the Act.

APPENDIX "A (1)"

Subject wise distribution of Examiners:

Sl. No.	Subject	No. of Examiners
1	Biochemistry	12
2	Biotechnology	10
3	Biomedical Engg.	08
4	Chemistry	42
5	Civil Engg.	04
6	Computer & IT Engg.	23
7	Electrical & Electronics	41
8	Mechanical	22
9	Metallurgical	08
10	Microbiology	10
11	Physics	05
12	Polymer	05
13	Textile	06
	TOTAL	196



APPENDIX "B"

**APPLICATIONS FOR PATENT FILED IN THE YEAR 2013-14 AS AGAINST 2012-13
CLASSIFIED ACCORDING TO COUNTRY / STATE OF ORIGIN**

State/Union Territory	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
Andaman & Nicobar	1	0	0	0	0	0
Andhra Pradesh	879	844	1	4	12	31
Arunachal Pradesh	1	1	0	0	0	0
Assam	37	67	0	0	0	0
Bihar	35	46	0	1	0	0
Chandigarh	34	31	0	0	0	0
Chhattisgarh	31	25	0	0	0	0
Dadra & Nagar Haveli	2	6	0	0	0	0
Daman & Diu	1	4	0	0	0	0
Delhi	1009	890	2	6	12	34
Goa	23	23	0	0	0	0
Gujarat	529	645	0	1	19	12
Haryana	286	287	0	1	2	1
Himachal Pradesh	14	40	0	0	0	0
Jammu & Kashmir	27	35	0	0	0	0
Jharkhand	130	115	0	1	1	0
Karnataka	1639	1167	7	11	24	30
Kerala	315	257	0	0	1	2
Madhya Pradesh	94	111	0	0	2	1
Maharashtra	2892	2540	11	4	52	146
Manipur	2	11	0	0	0	0
Meghalaya	6	6	0	0	0	1
Mizoram	1	2	0	0	0	0
Nagaland	1	18	0	0	0	0
Orissa	40	44	0	0	0	0
Pondicherry	22	7	0	0	0	2
Punjab	89	107	0	0	0	2
Rajasthan	104	78	0	0	2	0
Sikkim	2	4	0	0	0	0
Tamil Nadu	1436	1212	4	2	12	9
Tripura	5	12	0	0	0	0
Uttar Pradesh	473	478	2	0	3	4
Uttaranchal	38	50	0	0	0	0
West Bengal	562	441	1	0	1	1
Grand Total	10760	9604	28	31	153	276



APPENDIX-B contd.

COMMON WEALTH COUNTRIES

Country	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
U.K.	23	19	96	65	966	991
Australia	8	2	8	10	304	325
Canada	8	6	32	51	406	438
Sri Lanka	0	0	0	0	7	3
Ireland	13	16	51	24	55	61
New Zealand	0	0	0	2	40	43
TOTAL	52	43	187	152	1778	1861

NORTH & SOUTH AMERICA

Country	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
U.S.A.	578	479	1001	1071	8534	8745
Mexico	1	1	0	1	27	37
Brazil	2	1	3	10	38	60
Bermuda	0	4	0	1	15	10
Cayman Island	2	0	1	4	23	10
Virgin Islands	0	0	0	0	29	20
Cuba	0	0	0	0	8	6
Columbia	0	0	0	0	1	6
Argentina	3	0	2	2	3	4
Chile	2	0	1	1	11	15
Bahamas	2	1	0	0	4	3
Barbados	0	0	0	0	7	11
Peru	0	0	0	0	1	2
Aruba	1	1	0	0	1	2
Paraguay	0	0	0	0	2	7
Jamaica	0	0	0	3	0	2
British Virginia	0	1	0	1	1	2
Other North and South American Countries	1	0	0	0	7	2
Belize	0	1	0	0	2	0
TOTAL	591	489	1008	1094	8714	8944



APPENDIX-B contd.

EUROPE

Country	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
Italy	5	4	76	113	541	534
Germany	83	82	405	650	3065	3364
Belgium	3	3	8	12	263	321
France	117	87	123	189	1295	1390
Spain	0	18	20	28	150	203
Switzerland	103	105	242	198	1411	1380
Finland	22	43	26	33	240	321
Austria	0	2	25	18	256	252
Netherlands	25	31	12	24	1347	1148
Sweden	19	19	35	15	859	885
Denmark	9	6	12	20	368	335
Portugal	0	0	0	0	13	16
Hungary	0	0	0	0	20	13
Luxembourg	1	0	3	3	69	82
Russia	2	1	1	3	70	81
Romania	0	0	0	0	0	3
Turkey	0	0	3	1	11	24
Slovenia	0	0	1	0	12	9
Norway	1	4	0	1	91	110
Cyprus	0	0	1	1	8	11
Poland	0	1	5	4	37	37
Monaco	0	0	0	0	5	1
Bulgaria	0	0	0	0	5	3
Ice Land	1	3	0	1	3	10
Czech Republic	1	2	7	2	17	12
Liechtenstein	0	1	3	8	18	11
Ukraine	0	0	1	2	6	5
Slovakia	0	0	0	0	5	5
Greece	1	0	0	0	9	14
British Isles	0	0	0	4	0	1
Estonia	0	0	0	0	1	5
Gibraltar	1	0	0	0	1	2
Latvia	0	0	0	0	2	2
Belarus	0	0	0	0	0	2
Channel Island	0	0	0	0	0	2
Croatia	0	0	0	0	2	6
Other European Countries	1	0	0	0	11	8
TOTAL	395	412	1009	1330	10211	10608

**APPENDIX-B contd.****AFRICA**

Country	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
South Africa	0	0	4	3	78	61
Mauritius	0	3	0	1	1	0
Seychelles	0	4	2	0	2	5
Swaziland	0	1	1	2	2	5
Kenya	0	0	0	1	1	0
Egypt	0	0	0	0	2	1
Tunisia	0	0	0	0	3	3
Nigeria	1	0	0	0	0	1
Other African Countries	1	1	0	0	0	11
TOTAL	2	9	7	7	89	87



APPENDIX-B contd

ASIA

Country	Ordinary		Convention		National Phase Application	
	2013-14	2012-13	2013-14	2012-13	2013-14	2012-13
Japan	43	59	1006	1286	4517	4939
Republic of Korea	61	42	234	106	585	584
China	6	7	70	58	711	957
Israel	3	1	28	17	275	285
Taiwan	53	54	125	116	15	26
Indonesia	0	1	0	0	3	3
Vietnam	0	0	1	0	4	2
Singapore	13	8	16	6	82	56
Malaysia	1	4	3	4	35	32
U.A.E.	0	5	1	0	9	3
Nepal	0	1	0	0	0	2
Thailand	2	0	2	0	10	12
Oman	0	1	0	0	0	0
Hong Kong (China)	0	3	3	6	4	7
Saudi Arabia	1	0	0	0	17	13
Chinese Taipei	0	0	0	0	0	1
Azerbaijan	0	0	0	0	0	2
Yemen	0	0	0	0	0	1
Afghanistan	1	0	0	0	0	2
Jordan	0	0	0	0	3	1
Pakistan	0	0	1	0	2	1
Kuwait	0	0	1	0	1	1
Iran	0	0	0	0	0	1
Bangladesh	0	0	0	0	2	1
Democratic People's Republic of Korea	1	0	0	0	0	1
Bhutan	1	2	0	0	0	0
Turkmenistan	0	2	0	0	0	0
Qatar	0	0	0	0	2	1
Samoa	1	1	2	2	3	1
Other Asian Countries	1	0	0	0	6	0
Total	188	191	1493	1601	6286	6935
GRAND TOTAL	11988	10748	3732	4215	27231	28711



APPENDIX - 'C'

APPLICATIONS FILED BY RESIDENTS AND NON-RESIDENTS THROUGH VARIOUS ROUTES FOR LAST 10 YEARS

Applicants	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8	9	10	11
Residents	3630	4521	5314	6040	6161	7044	8312	8921	9911	10941
Non Residents										
Ordinary	3165	1008	693	834	681	826	816	1031	1144	1228
Convention	-	3509	3969	4453	4264	2986	3728	4280	4184	3704
National Phase Applications under PCT	10671	15467	19768	23891	25706	23431	26544	28965	28435	27078
GRAND TOTAL	17466	24505	28940	35218	36812	34287	39400	43197	43674	42951



APPENDIX-“D”
MISCELLANEOUS INFORMATION RELATING TO PATENT DURING THE PERIOD FROM 2003-2004 TO 2013-2014

Year	No. of Applications filed	Number of requests for examination	No. of applications deemed to have been abandoned due to non-filing of complete specification Sec. 9(1)	No. of applications deemed to have been abandoned due to non-compliance Under Sec. 21(1)	Number of Patents Granted		No. of patents in force	
					Indian	Foreign	Indian	Foreign
1	2	3	4	5	6	7	8	9
2003-04	12613	12362	933	1695	945	1524	2075	4331
2004-05	17466	19001	267	775	764	1147	2200	4657
2005-06	24505	21926	414	894	1396	2924	4486	11933
2006-07	28940	20645	694	1121	1907	5632	3473	13593
2007-08	35218	22146	1066	479	3173	12088	7966	21722
2008-09	36812	30595	888	1075	2541	13520	6158	24664
2009-10	34287	28653	2720	5171	1725	4443	6781	30553
2010-11	39400	31493	185	5186	1273	6236	7301	32293
2011-12	43197	33811	698	3800	699	3682	7545	32444
2012-13	43674	36247	361	4559	716	3410	8308	35612
2013-14	42951	37474	224	6418	634	3592	7464	35168

APPENDIX – E
**NUMBER OF PATENT APPLICATIONS FILED FROM 2009-10 TO 2013-2014
UNDER MAJOR FIELDS OF INVENTIONS**

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer/ Electronics	Bio- technology	General Engineering (See App- E1)	Other fields	Total
2009-2010	6014	3070	276	2376	6775	7646	1303	885	5942	34287
2010-2011	6911	3526	315	2719	7782	9594	1497	1017	6039	39400
2011-2012	6698	2762	294	4160	9716	4225	788	822	13732	43197
2012-2013	6812	2954	452	3568	10198	4424	832	1561	12873	43674
2013-2014	6769	2507	387	4371	11318	4410	647	652	11890	42951

APPENDIX – E 1
**NUMBER OF PATENT APPLICATIONS FILED DURING 2013-14
UNDER VARIOUS OTHER FIELDS OF INVENTIONS**

Field of Invention	Bio – Medical	Bio- Chemistry	Communication	Physics	Civil	Textile	Metallurgy / Material Science	Agriculture Engineering	Polymer Science/Technology	Micro Biology	Agrochemical	Traditional Knowledge BIO/CHEM/MECH
	* I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I/F
2013- 2014	163/449	72/118	636/3403	460/1770	196/602	141/493	152/430	112/122	80/970	105/390	90/332	I=22/364/1=387 F=0/216/1=217

* I = Indian, F = Foreign
TOTAL APPENDIX-E 1:- 11890



APPENDIX -F

**NUMBER OF PATENTS GRANTED FROM 2009-10 TO 2013-2014
UNDER MAJOR FIELDS OF INVENTIONS**

Year	Chemical	Drug	Food	Electrical	Mechanical	Computer / Electronics	Biotechnology	General Engineering	Other fields (See App- F-1)	Total
2009-2010	1420	530	72	404	1024	1195	449	273	801	6168
2010-2011	1899	596	84	394	1458	892	165	350	1668	7509
2011-2012	1168	282	21	228	888	584	309	153	748	4381
2012-2013	1289	344	37	188	749	510	144	121	744	4126
2013-2014	1111	256	51	237	645	690	220	112	904	4226

APPENDIX -F1

**NUMBER OF PATENT APPLICATIONS GRANTED DURING 2013-2014
UNDER VARIOUS OTHER FIELDS OF INVENTIONS**

Field of Invention	Bio – Medical	Bio- Chemistry	Communication	Physics	Civil	Textiles	Metallurgy /Material Science	Agriculture Engineering	Polymer Science/ Technology	Agrochemical	Microbiology
	*I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F	I / F
2013-2014	0/12	3/53	55/320	12/97	5/27	4/48	4/32	0/2	11/154	2/19	6/38

* I = Indian, F = Foreign
TOTAL APPENDIX-F1 :-904



APPENDIX-"G"

FEES RECEIVED DURING 2013-2014 IN RESPECT OF VARIOUS PROCEEDINGS UNDER THE ACT AND THE RULES

Sl. No.	Fees collected in respect of	Total amount received (Rs)
1	New Application For Patent With Provisional /Complete Specification	80,94,74,248
2	Complete After Provisional Specification - Form 2	1,01,18,276
3	Time Extension In Form 4 For Renewal Of Patent/Due Fee For New Granted Patent/Delay in Filing of Form 5	28,27,032
4	Application For Post Dating	7,28,200
5	Substitution/Change Of Applicant - Form 6	74,59,160
6	Notice Of Opposition - Form 7	35,100
7	Notice For Attending Hearing - No Form	69,000
8	Mention Of Inventor As Such In A Patent - Form 8	7,55,860
9	Request For Early Publication - Form 9	84,93,250
10	Renewal Of Patent from 3 rd year to 20th Year	53,06,91,720
11	Application For Amendment Of Patent - Form 10	7,500
12	Amendment Of Application Before Grant - Form 13	1,27,83,640
13	Amendment Of Application After Grant - Form 13	2,05,000
14	Opposition To Amendment/Restoration/Surrender - Form 14	24,000
15	Changing Name/Address/Nationality/Address For Service - Form 13	89,78,184
16	Restoration Of Patent - Form 15	8,43,600
17	Additional Fee For Restoration	9,53,280
18	Offer To Surrender A Patent	36,000
19	Withdrawal Of Application	9,43,080
20	For Entry In The Register Of Patent - Form 16	50,75,200
21	For Alteration Of Entry In The Patent Register	9,38,584
22	For Entry Of Additional Address For Service	84,500
23	Request For Examination After 18 months Publication - Form 18	37,93,86,000



ANNUAL REPORT 2013-2014

24	Request For Express Examination - Form 18	24,23,960
25	Registration As a Patent Agent - Form 22	8,96,000
26	Request For Appearing In The Agent Exam	29,06,000
27	Continuance Of Agent Name In The Register - 1st Year	2,48,300
28	Continuance Of Agent Name In The Register - From 2nd Year	18,25,700
29	Duplicate certificate For Patent Agent	1,000
30	Restoration Of Agent Name in The Register - Form 23	19,760
31	Correction Of Clerical Errors	2,57,900
32	Application For Review Of Decision Of Controller Form 24	68,800
33	Permission For Applying Patent Outside India - Form 25	1,06,27,840
34	Application For Duplicate Patent(LP)	59,760
35	Supply Of Certified Copies	1,58,29,630
36	For Certifying Office Copies, Printed Each	12,800
37	Request For Inspection Of Register	3,44,624
38	Request For Information	6,44,820
39	Petition For Delay In Filing Priority Documents/For Conditioning Irregularity/Conditioning Delay	4,06,08,960
40	Supply Of Photocopies Of Documents	2,34,872
41	Transmittal Fee For Intl Application	52,54,350
42	Preparation Of Certified Copy Of Priority Document	24,70,400
43	Statement Of Working Of The Patented Invention - Form 27	4,000
44	Notice Of Opposition	12,000
45	Miscellaneous	1,59,02,270
46	Non Revenue	11,82,546
47	Right to Information	19,158
	TOTAL	1,88,27,65,864



CHAPTER- V

Designs

1. INTRODUCTION:

The Designs Act 2000 that came into force on 11th May 2001 repealing the earlier Act of 1911 and the corresponding Designs Rules 2001 under the said Act amended by Design (Amendment) Rules 2008 which was promulgated with effect from 17th June 2008, provide for the registration and protection of industrial designs. These include extension of copyright and miscellaneous post-registration processes including cancellation under section 19, rectification under section 31 as well as restoration under section 12, 13 and 14 under the Act.

The industrial design recognizes the creation of features of new shape, configuration, surface pattern, ornamentations and composition of lines or colours applied to articles to enhance their visual appeal.

The applications for registration of Designs applied to articles are classified according to the Third Schedule of Designs Rules, 2001 for its classification. This is mainly based on the International Classification system known as Locarno Classification.

Various activities for comprehensive computerization of the Design wing of the Patent Office have been initiated. The application status is made available electronically in the official website. Previously registered designs which were classified under the repealed Act of 1911 were taken up for reclassification during the period 2013-14. All the records since 1989 were reclassified in accordance with the Third Schedule of Design Rules, 2001 as amended by the Designs (Amendment) Rules, 2008 and steps were initiated to make available the data for public search.

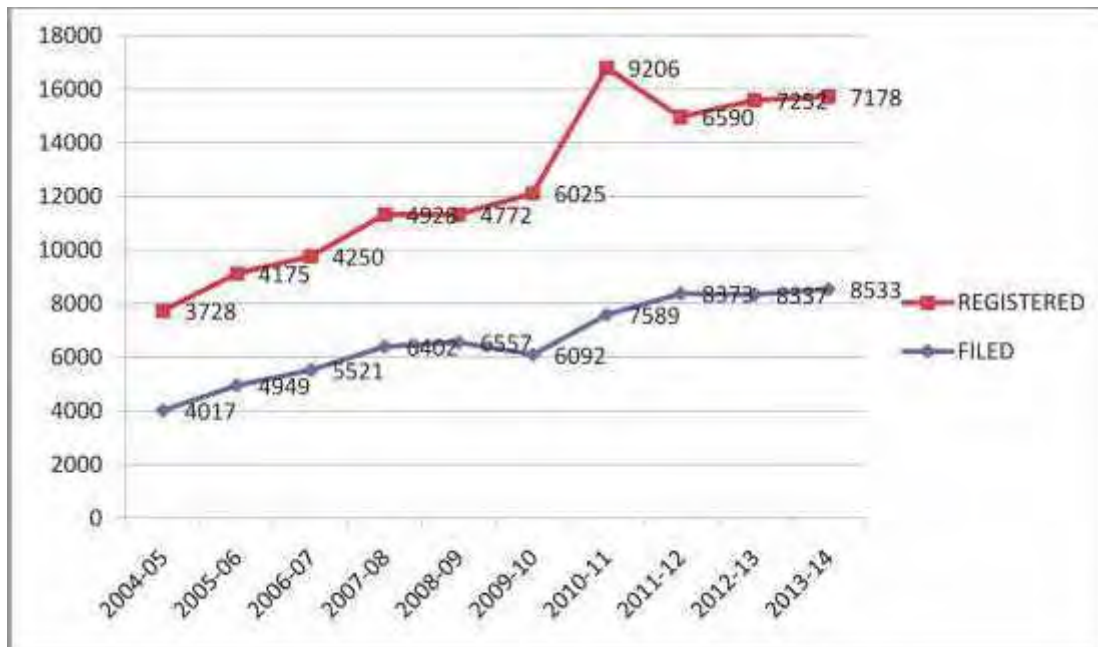
In order to generate awareness about Designs, a public information programme was taken up and the officers attended various workshops / symposia organized by different agencies throughout the fiscal year.

2. Design Applications filed & registered

The number of applications filed for registration of designs during the year was **8,533**. The number of applications registered during this period was **7,178** while examination was carried out for **7,281** applications. The trend of filing of design applications and its registration are shown as follows:



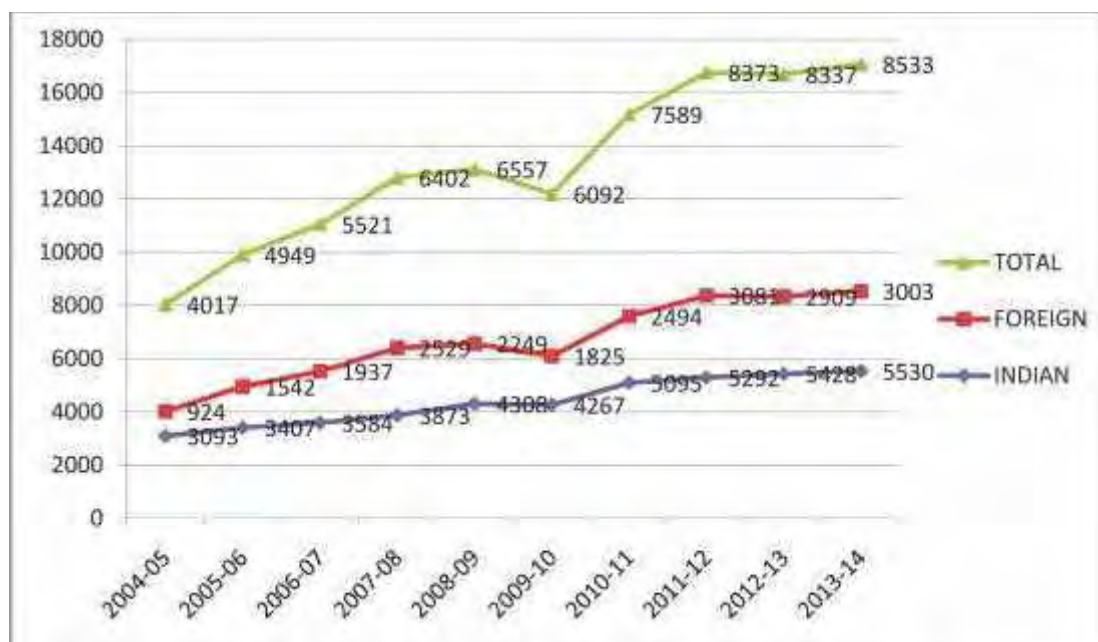
Applications Filed and Designs Registered



Applications filed by Indian and Foreign nationals:

The number of applications that originated from India were 5,530 while 3,003 applications were received from abroad. The number of applications originating from India was 64.0 percent of total filing which is approximately the same as the previous year.

The filing trends of the Indian and foreign origin are shown as follows:





In the case of applications originating from abroad, the U.S.A. led with the maximum number of applications (536) followed by Japan (390), Germany (356), Sweden (160), Netherlands (147), France (118), U.K. (113), Italy 117, Switzerland (116) and Republic of Korea (90). There were 2990 applications claiming priority under the reciprocal arrangements between India and other convention countries under section 44 of the Designs Act, 2000.

The leading foreign companies that filed applications were Koninklijke Philips N.V. (88), Renault Trucks (81), Honda Motor Co., Ltd. (77), Volvo Lastvagnar AB (58), Volvo Truck Corporation (49), Samsung Electronics Co., Ltd. (45), Microsoft Corporation (40), Parry Murray & Co. Ltd. (37), Nissan Jidosha Kabushiki Kaisha (also trading as Nissan Motor Co., Ltd.) (35), Sandvik Intellectual Property AB (31), etc.

Similarly, leading Indian companies were M/s. Biba Apparels Private Limited (286), Ma Design India Private Limited (196), Tata Motors Limited (157), VarmoraPlastech Pvt. Ltd. (53), Crompton Greaves Limited (50), Ajanta Limited (48), Ajanta Private Limited (42), Gold Medal Electricals Pvt. Ltd. (40), Hero Motocorp Limited (39), H. K Jewels Pvt. Ltd. (34), TVS Motor Company Limited (34), etc.

3. EXAMINATION OF DESIGN APPLICATIONS:

All the applications filed (8,533) during the reporting year, along with 1,209 pending applications brought forward from the previous year, were awaiting examination during the year. Out of the total 9,742 applications, 7,281 applications were examined. The number of designs registered during the year was 7,178. 3 applications were refused under the Designs Act and the Rules and 45 applications were abandoned.

4. EXTENSION OF COPYRIGHT [U/S 11(2)]:

During the year, 2013-2014, 1,053 applications were received for extension of copyright of registered designs. 879 registered designs were renewed for further 5 years during the reporting year. However, action has been initiated for rest of the cases. 61 applications for restoration of design were filed during the year and 57 applications were restored.

5. MISCELLANEOUS PROCEEDINGS

Cancellation of registered designs [u/s 19]: During the year, 46 applications for the cancellation of the registered designs were filed. 66 hearings were offered and 25 orders were issued during the year.

Public Inspection [u/r 38]: The Register of Designs was inspected 52 times during the year.

Alteration of names and address etc. [u/r 31]: 906 requests for alteration of name, address, and address for service were received during the year, out of which 854 cases



were disposed and orders issued. Action was initiated for the rest of the cases. Similarly, 54 requests for correction of clerical errors were received and all of them were disposed during the year.

Certified copies under rule 41 and section 17(2): During the year, 615 requests were filed and certified copies for all the cases were issued for all except 2 requests.

6. REVENUE

The total revenue generated from the Patent Offices (Kolkata, Delhi, Mumbai & Chennai) during the year as fees in respect of design applications and other proceedings under the Designs Act, 2000 and the Rules made thereunder is shown as follows:

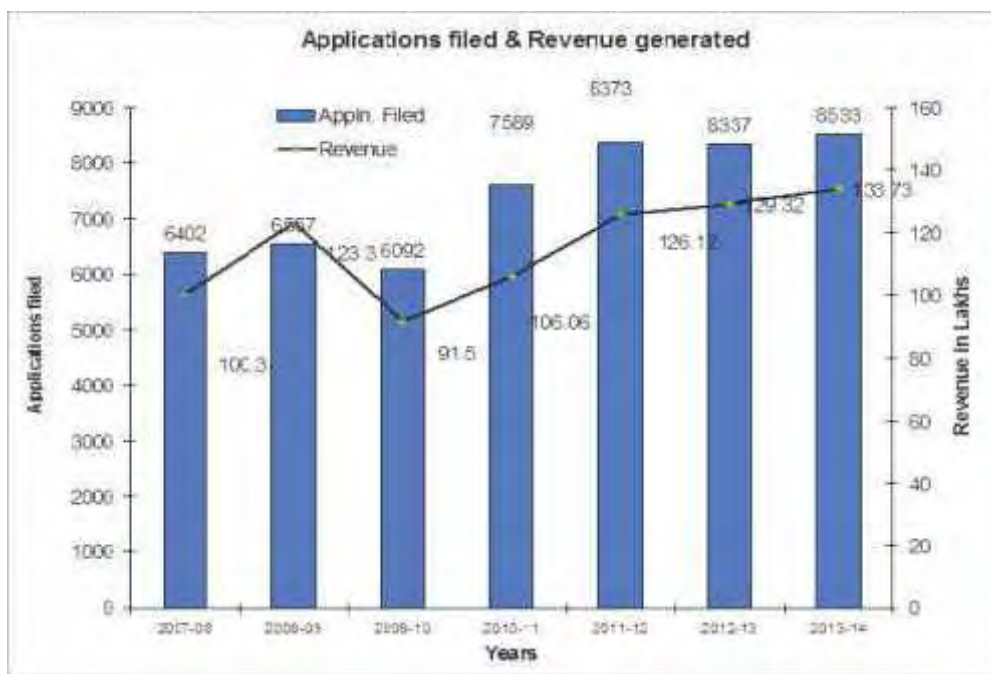
Patent office	Revenue (in Rs.)
Kolkata	79,85,944
Delhi	2,96,300
Mumbai	19,26,400
Chennai	4,96,800
Total	1,33,73,044

The total revenue earned during the financial year was Rs. 1,33,73,044 (Rs. One Crore, Thirty three lakh seventy three thousand and forty four only).

7. Designs in force: The number of registered designs in force at the end of the reporting year was 44,903



APPLICATIONS FILED AND REVENUE GENERATED



APPENDIX A

Revenue generated on designs during 2013-2014

Description of Documents	No.	Fees (Rs.)	Amount (Rs.)
Applications for registration of designs under section 5 & 44 of the Designs Act, 2000 (including the applications received in Delhi, Mumbai & Chennai Patent Offices).	8533	1000	85,33,000
Applications to extend copyright under section 11(2)	1053	2000	21,16,000
Restoration of lapsed design under section 12(2)	61	1000	61,000
Cancellation of Design under section 19	46	1500	69,000
Certified copy under section 26 and 17(2)	615	500	3,07,500
Miscellaneous other fees received under the Designs Act, 2000 & Design Rules, 2001 including Delhi, Mumbai & Chennai Patent Offices.			22,86,544
GRAND TOTAL			1,33,73,044



APPENDIX-B

TREND OF APPLICATIONS FILED AND REGISTERED

Year	Filed	Registered
2004-05	4017	3728
2005-06	4949	4175
2006-07	5521	4250
2007-08	6402	4928
2008-09	6557	4772
2009-10	6092	6025
2010-11	7589	9206
2011-12	8373	6590
2012-13	8337	7252
2013-14	8533	7178

APPENDIX- C

TREND OF APPLICATIONS FILED AND REGISTERED BY ORIGIN

Year	Filed		Registered	
	Indian	Foreign	Indian	Foreign
2004-05	3093	924	3166	562
2005-06	3407	1542	3439	736
2006-07	3584	1937	2877	1373
2007-08	3873	2529	3026	1902
2008-09	4308	2249	2985	1787
2009-10	4267	1825	3552	2473
2010-11	5095	2494	6369	2837
2011-12	5292	3081	4162	2428
2012-13	5428	2909	4662	2590
2013-14	5530	3003	4330	2848



CHAPTER- VI

Trademarks

1. INTRODUCTION

This chapter presents the 55th Annual Report about the activities performed by the Trade Marks Registry under the Trade Marks Act, 1999 and Rules made thereunder.

The purpose of enacting the trade marks legislation is to provide for the registration and better protection of trade marks for goods and services and prevention of the use of fraudulent marks on merchandise in the country. The registration of a Trade Mark confers certain statutory rights on the Registered Proprietor which enables him to sue for infringement of the trade mark irrespective of whether or not the mark is used. This is in addition to the common law right to sue for passing off.

The Trade Marks Registry administers the Trade Marks Act, 1999 and the Rules framed there under. The Trade Marks Act, 1999 and the Trade Marks Rules, 2002 came into force on 15th September 2003 replacing the Trade and Merchandise Marks Act 1958 and the Trade and Merchandise Marks Rules 1959 respectively.

The Head Office of the Registry is located at Mumbai and branch offices are at Delhi, Kolkata, Chennai and Ahmedabad.

With the growing awareness about IPR in general and trade marks in particular in the country, the functions and responsibilities of Trade Marks Registry have progressively increased. This role has further expanded with the introduction of protection of service marks, well known marks, collective marks, provision for multi-class filing etc. under the Trade Marks Act, 1999 and after India's accession to the Madrid Protocol for international registration of trademarks. The Registry also provides web enabled services including e-filing of TM applications and other TM forms and e-payment of fees through the comprehensive e-filing services gateway. The Registry is also entrusted with the responsibility of closely following the deliberations of the WIPO Standing Committee on Trade Marks at the international level and providing inputs on emerging issues relating to protection of Domain names and International Non-Proprietary names. The Trade Marks Registry also undertakes activities relating to awareness generation in the field of IPR from time to time.

2. TREND OF ACTIVITIES DURING 2013-2014

The following table provides the various activities performed by the Trade Marks Registry during the year 2013-2014. The filing trend of applications indicates that the number of applications filed for this year increased from 1,94,216 in the year 2012-13 to 2,00,005 in the year 2013-14, registering an increase of 5,789 applications. The number of applications filed, examined and registered is given in **Appendix I**.



Sl. No.	Activities	2012-2013	2013-2014
1.	Applications filed for Registration	1,94,216	2,00,005
2.	Number of Applications advertised in the Trade Marks Journal	74,871	67,796
3.	Number of trademarks registered	44,361	67,876
4.	No. of post examined applications disposed otherwise than registration (by refusal, abandonment, and withdrawal)	25,375	36,880
5.	No. of marks in respect of which registration was renewed	24,828	32,202
6.	No. of requests for recordal of post registration changes in registered trademarks (including assignments) disposed	14,078	19,856
7.	Certificates issued u/s 45(1) of the Copyright Act of 1983	1,284	3,825

3. TREND OF FILING OF TRADEMARK APPLICATIONS;

The trend of applications being filed for registration of trade marks in India has shown a steady increase. In 2013-2014, the number of applications filed by Indians was 1,84,140 and the number of applications from foreign applicants was 15,865.

TREND OF APPLICATIONS FILED FROM 2009-10 to 2013-14

Year	Indian Applicants	Foreign Applicants	Total
2009-10	1,34,403	07,540	1,41,943
2010-11	1,67,701	11,616	1,79,317
2011-12	1,69,602	13,986	1,83,588
2012-13	1,79,436	14,780	1,94,216
2013-14	1,84,140	15,865	2,00,005

4. TREND OF APPLICATIONS FOR DIFFERENT TYPES OF TRADE MARKS:

The table given below provides the trend in applications filed for different types of trademarks during the year 2013-14. It is observed that altogether 1,44,239 applications with device marks were filed, which is about 72.12% of total filing and similarly about 55,744 applications with word mark type of trade marks were filed, which is 27.87% of total filing.

**TRENDS IN APPLICATIONS FILED FOR DIFFERENT TYPES OF TRADE MARKS**

Type of Marks	2012-13	2013-14
Device Marks	1,41,301	1,44,239
Word Mark	52,865	55,744
Number Marks	20	9
Letter Marks	10	13
Total	1,94,216	2,00,005

5. CLASS WISE FILING TREND:

The table given below provides the details of class-wise trend of trade marks applications filed during the year 2013-14. As in the previous year, for this year also the largest number of applications received was in respect of goods in Class 5 (Pharmaceuticals, Veterinary and Sanitary Substances etc.)

STATEMENT SHOWING CLASS-WISE DISTRIBUTION OF APPLICATIONS FOR REGISTRATION OF TRADE MARKS

Class	Goods	Applications Filed	% of Total filing
1.	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc.	3330	1.66
2.	Paints and Varnishes	1118	0.56
3	Perfumery, cosmetics etc.	7540	3.77
4.	Industrial Oil and Greases (Other than edible oil) etc.	869	0.43
5	Medicinal, Pharmaceuticals, Veterinary and Sanitary substances etc.	33285	16.64
6	Un-Wrought and partly-wrought common metal and their alloys etc.	2848	1.42
7.	Machines and Mechanic Tools, Motors, etc.	4948	2.47
8.	Hand Tools and Instruments etc.	840	0.42
9	Scientific, Nautical, Surveying and Electrical apparatus etc..	9770	4.88
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	2142	1.07



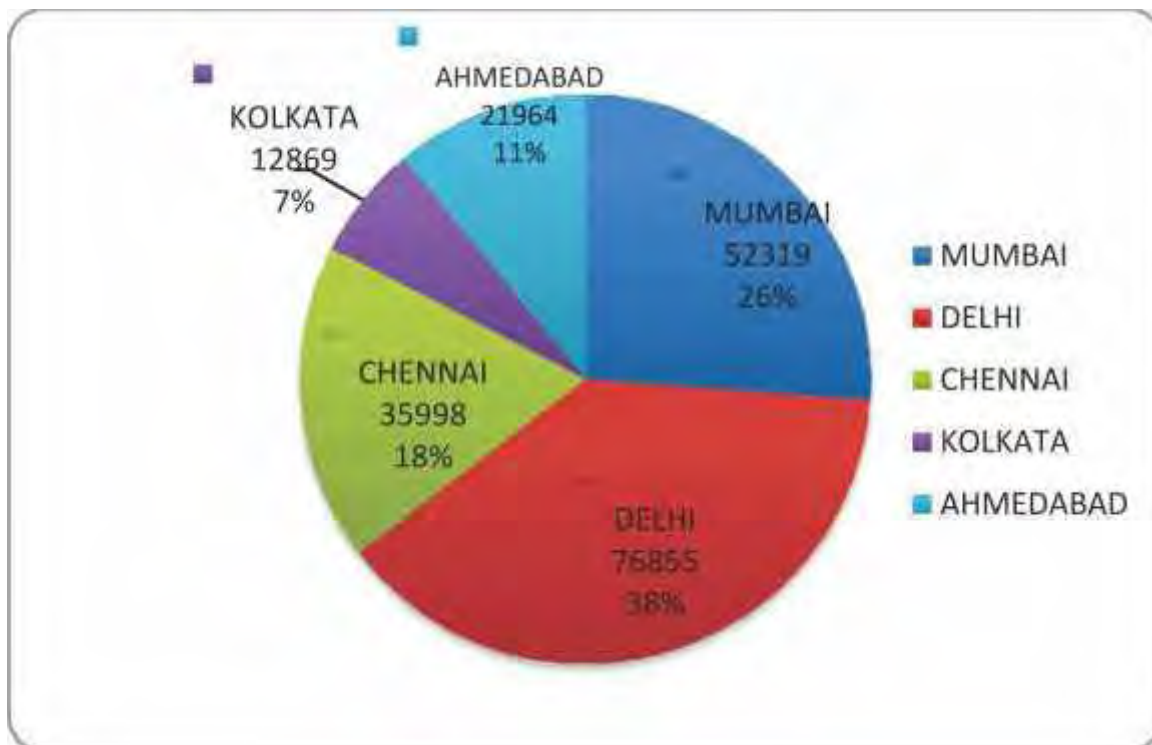
11	Installation for Lighting, Heating etc.	5181	2.59
12	Vehicles and their parts, apparatus, Locomotion by land, air and water.	2714	1.36
13	Fire arms, ammunition and projectiles, etc.	245	0.12
14	Precious metals and their alloys, etc.	2140	1.07
15	Musical instruments (other than talking machines and wireless apparatus)	232	0.12
16	Paper and Paper Articles, Stationery, Printed Matters etc.	5323	2.66
17	GuttaPercha, India Rubber etc.	1952	0.98
18	Leather and Imitation of Leather etc.	1616	0.81
19	Building materials etc.	3846	1.92
20	Furniture, Mirrors etc.	1969	0.98
21	Small Domestic Utensils etc.	2014	1.01
22	Ropes, Strings etc.	450	0.22
23	Yarns and threads	430	0.21
24	Tissues (Piece goods) etc.	2831	1.42
25	Clothing including Boots, Shoes and Slippers	11636	5.82
26	Laces and embroidery, Ribbons and braids etc.	636	0.32
27	Carpets, rugs, mats etc.	417	0.21
28	Games and Playthings etc.	1122	0.56
29	Meat, Fish, Poultry etc.	4645	2.32
30	Coffee, Tea, Cocoa etc.	11858	5.93
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	3856	1.93
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	3799	1.90
33	Wines, Spirits and Liqueurs	1069	0.53
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	1880	0.94
35	Advertising, business management, business administration, office functions	13845	6.92
36	Insurance, financial affairs, monetary affairs real estate affairs	4058	2.03



37	Building construction repairs installation services	4207	2.10
38	Telecommunications	2276	1.14
39	Transport, packaging and storage of goods travels arrangement	2344	1.17
40	Treatment of materials	839	0.42
41	Education; providing of training, entertainment; sporting and cultural activities	9219	4.61
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services; design and development of computer hardware and software	5330	2.66
43	Services for providing food and drink; temporary accommodation	5779	2.89
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	3441	1.72
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	2047	1.02
99	Multiple Classes	8069	4.03
	TOTAL	200005	100.00

6. BRANCH WISE FILING TREND

During the year 2013-14, the maximum number of applications were filed at the Delhi branch of the Registry (76,855) followed by the branches at Mumbai (52,319) Chennai (35,998), Ahmedabad (21,964) and Kolkata (12,869).



7. REGISTRATION OF TRADE MARKS AND OTHER ACTIVITIES:

During the year 2013-14, the number of trademarks registered was 67,876 as against 44,361 during the preceding year. The total number of Registered Trade Marks as of 31st March, 2014 was 9,95,387.

The number of registered trademarks renewed during the year was 32,202. 17,532 requests for post registration changes in respect of trademarks (including their assignments to other persons) were received and 19,856 requests were disposed during the year 2013-14.

Further, during the year 2013-14, 9,405 certificates were issued on request, for use in legal proceedings or for obtaining registration abroad.

During the year 2013-14, 3,825 certificates were issued under Section 45(1) of the Copyright Act, 1957 for registration of artistic work as copyright.

During the year 2013-14, the registry also advertised 67,796 applications for registration of trade marks in the Trade Marks Journal as compared to 74,871 applications advertised during the preceding year. The trend of trade marks published in the Trade Marks Journal in the preceding five years is given in **Appendix II**.

The Registry also dealt with legal proceedings, which were primarily opposition and rectification proceedings under the Act and Rules. During the year 2013-14, 14,540 Notices



of Opposition and applications for Rectification of the Register were filed and 12091 such cases were finally disposed of. Details of such cases filed and disposed are given in **Appendix III.**

During the year under report, 3,780 requests were received under the Right to Information Act, 2005 and 3,724 were disposed of.

8. CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

The following table provides the class-wise statement of the number of trademarks registered during the year 2013-14. It is observed that 10,303 trade marks were registered under class 5, which is 15.20% of the total registration, followed by class 35 which is 6.89%. However 2,151 trade marks were registered in multiple classes, which is about 3.17% of total registered marks.

CLASSWISE STATEMENT OF THE NUMBER OF TRADE MARKS REGISTERED

Class	GOODS	Trade Marks Registered	%of Total Regd.
1.	Chemical products used in industry, science, photography, agriculture, horticulture, forestry, manures etc	1351	1.99
2	Paints and Varnishes	556	0.82
3	Perfumery, cosmetics etc	2161	3.19
4	Industrial Oil and Greases (Other than edible oil) etc	506	0.75
5	Medical, Pharmaceuticals, Veterinary and Sanitary substances etc.	10303	15.20
6	Un-Wrought and partly-wrought common metal and their alloys etc.	1268	1.87
7.	Machines and Mechanic Tools, Motors etc.	1941	2.86
8.	Hand Tools and Instruments etc.	396	0.58
9	Scientific, Nautical, Surveying and Electrical apparatus etc.	3484	5.14
10	Surgical, Medical, Dental and Veterinary Instruments, apparatus etc.	821	1.21
11	Installation for Lighting, Heating etc.	1574	2.32
12	Vehicles and their parts, apparatus, Locomotion by land, air and water	1114	1.64
13	Fire arms, ammunition and projectiles, etc.	158	0.23
14	Precious metals and their alloys, etc.	896	1.32



15.	Musical instruments (other than talking machines and wireless apparatus	206	0.30
16	Paper and Paper Articles, Stationery, Printed Matters etc	1997	2.95
17	GuttaPercha, India Rubber etc.	919	1.36
18	Leather and Imitation of Leather etc.	579	0.85
19	Building materials etc.	1414	2.09
20	Furniture, Mirrors etc,	824	1.22
21	Small Domestic Utensils etc.	777	1.15
22	Ropes, Strings etc.	262	0.39
23	Yarns and threads	256	0.38
24	Tissues (Piece goods etc.)	1248	1.84
25	Clothing including Boots, Shoes and Slippers	3335	4.92
26	Laces and embroidery, Ribbons and braids etc.	316	0.47
27	Carpets, rugs, mats etc.	240	0.35
28	Games and Playthings etc.	471	0.69
29	Meat, Fish, Poultry etc.	1257	1.85
30	Coffee, Tea, Cocoa etc.	2714	4.00
31	Agricultural, Horticultural and Forestry Products and Grains not included in other classes	1467	2.16
32	Beer, Ale and Port, Mineral and Aerated Waters and Other Non-Alcoholic drinks not included in other classes	1129	1.67
33	Wines, Spirits, and Liqueurs	548	0.81
34	Tobacco, Raw or Manufactured, Smokers Articles, Matches	707	1.04
35	Advertising, business management, business administration, office functions	4668	6.89
36	Insurance, financial affairs; monetary affairs, real estate affairs	1462	2.16
37	Building construction; repairs; installation services	1588	2.34
38	Telecommunications	831	1.23
39	Transport, packaging and storage of goods; travel arrangement	938	1.38
40	Treatment of materials	402	0.59



41	Education; providing of training, entertainment; sporting and cultural activities	3158	4.66
42	Scientific and technological services and research and design relating thereto, industrial analysis and research services, design and development of computer hardware and software	2374	3.50
43	Services for providing food and drink, temporary accommodation	1528	2.25
44	Medical services; veterinary services; hygienic and beauty care for human beings or animals; agriculture, horticulture and forestry services	896	1.32
45	Legal services; security services for the protection of property and individuals; personal and social services rendered by others to meet the needs of individuals	605	0.89
99	Multiple classes	2151	3.17
	Total	67796	100.00

9. REVENUE AND EXPENDITURE

During the year 2013-14, the Trade Marks Registry generated revenue of Rs. 122.50 crores as compared to that of the previous year of Rs.110.45 crores. The expenditure incurred during this year was Rs.10.29 crores as against Rs.5.04 crores during the previous year.

Sl. No.	Year	Revenue (Rs. In crores)	Expenditure (Rs. In crores)
1.	2009-10	71.60	4.61
2	2010-11	86.15	6.98
3	2011-12	103.53	17.59
4	2012-13	110.45	5.04
5.	2013-14	122.50	10.29

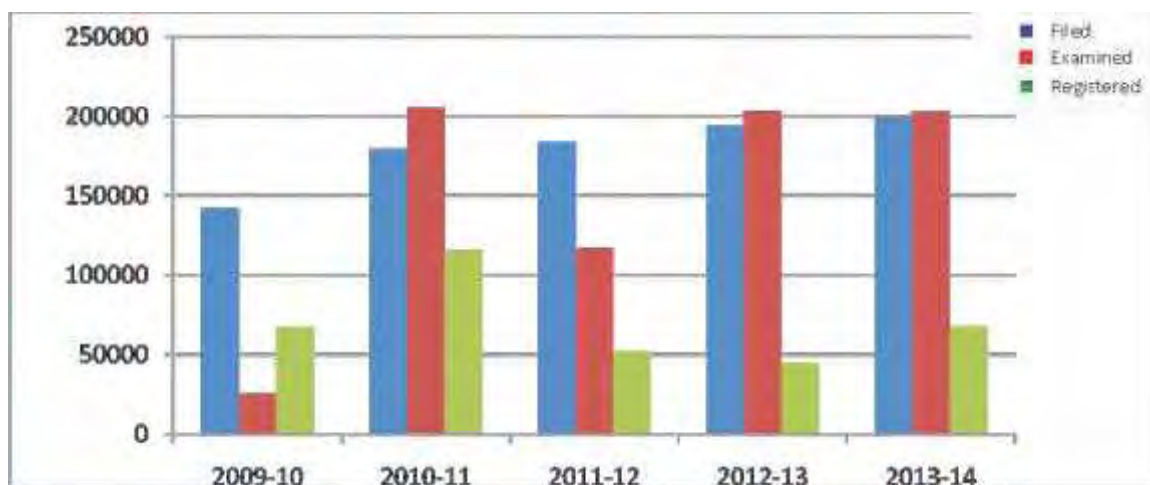


APPENDIX I

TRENDS IN TRADE MARKS APPLICATIONS FOR LAST 5 YEARS

	2009-10	2010-11	2011-12	2012-13	2013-14
FILED	1,41,943	1,79,317	1,83,588	1,94,216	2,00,005
EXAMINED	25,875	2,05,065	1,16,263	2,02,385	2,03,086
REGISTERED	54,814	1,15,472	51,735	44,361	67,796

GRAPHICAL REPRESENTATION OF TRENDS IN TRADE MARKS APPLICATION FOR LAST 5 YEARS



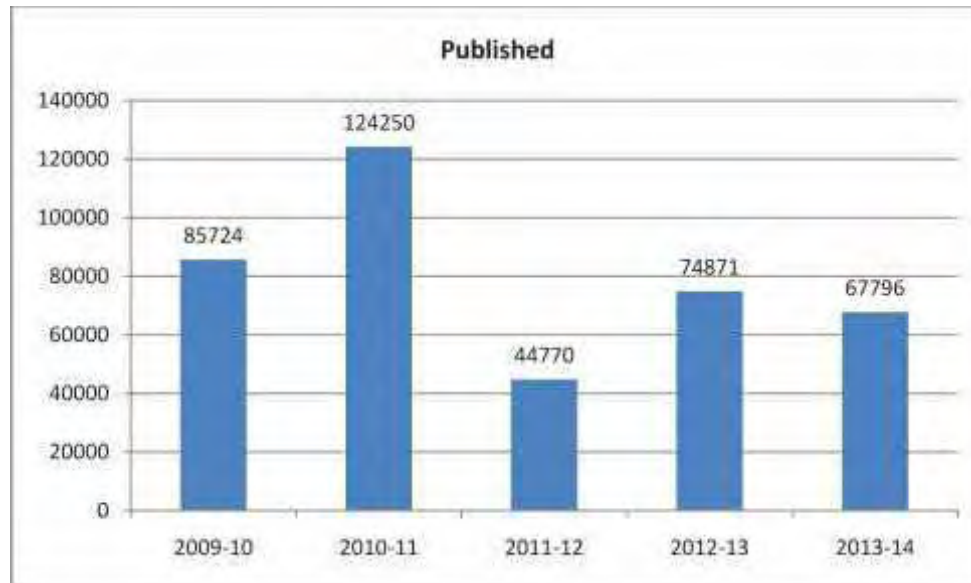
APPENDIX II

NUMBER OF TRADE MARKS PUBLISHED DURING LAST FIVE YEARS

Sl.No.	Year	No. of Trade Marks published in the Journal
1.	2013-14	67,796
2.	2012-13	74,871
3.	2011-12	44,770
4.	2010-11	1,24,250
5.	2009-10	85,724



GRAPHICAL REPRESENTATION OF NUMBER OF TRADE MARKS PUBLISHED DURING LAST 5 YEARS PUBLISHED



APPENDIX III

DETAILS OF OPPOSITION/RECTIFICATION APPLICATIONS FILED AT VARIOUS OFFICES FROM 1ST APRIL 2013 TO 31ST MARCH 2014 AND DISPOSALS THEREOF

Sl. No.	Place of Hearing	Oppositions/ Rectifications/filed	Cases Disposed off
1.	Mumbai	3664	5713
2.	Kolkata	1094	317
3.	Chennai	2109	3179
4.	Ahmedabad	2841	1574
5.	Delhi	4832	1308
	TOTAL	14540	12091

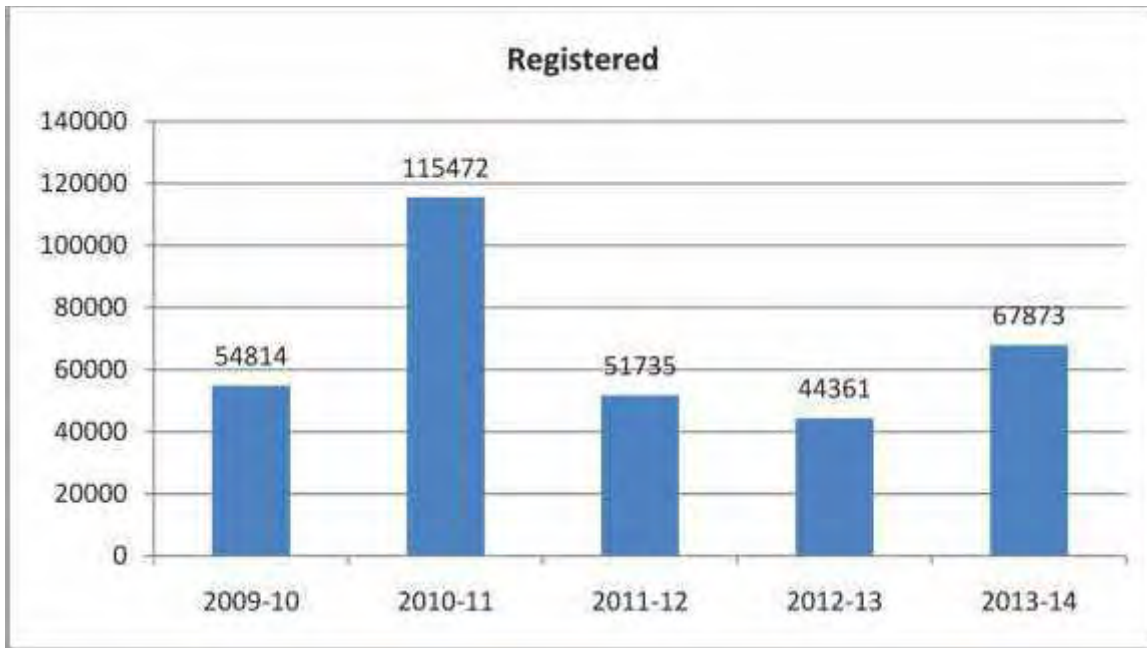
TRADE MARKS REGISTERED DURING LAST FIVE YEARS

Sl. No.	Year	Number of Trade Marks Registered
1.	2009-10	54,814
2.	2010-11	1,15,472
3.	2011-12	51,735
4.	2012-13	44,361
5.	2013-14	67,796
	TOTAL	3,34,255



GRAPHICAL REPRESENTATION OF TRADE MARKS REGISTERED DURING LAST 5 YEARS

Numbers of Trade Marks Registered





CHAPTER- VII

Geographical Indications

INTRODUCTION

The Geographical Indications Registry is a statutory organization set up with the main objective of providing for the registration and better protection of geographical indications relating to goods and for the administration of the Geographical Indications of Goods (Registration and Protection) Act, 1999, which was brought into force on 15th September 2003. The GI Registry is situated at Chennai.

The Registry started receiving GI applications for Registration from 15th September 2003. The Registry had received a total number of 479 (Four Hundred & Seventy Nine) GI Applications as on March 31, 2014.

The Registry also started receiving GI Authorised User applications from May 2009 and it received 1915 (One Thousand Nine Hundred and Fifteen) GI Authorised User Applications during the financial year.

A total of 215 (Two Hundred and Fifteen) Geographical Indications (GIs) have been registered since 15th September 2003. A total number of 365 (Three Hundred and Sixty Five) GI Authorised User certificates have been issued.

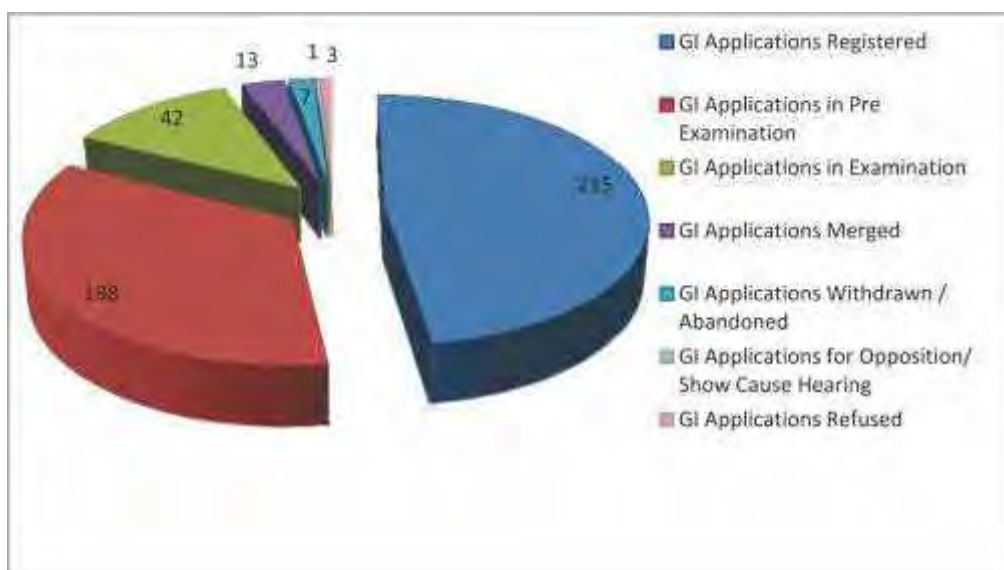
The Registry has been organizing Awareness programmes throughout India to promote registration of the Indian GIs. The sectors being focused on are tea, coffee, spices, agriculture & horticulture products, handloom products, handicrafts, textiles, processed food items, dairy products, natural goods, spirits and wines.

GEOGRAPHICAL INDICATIONS REGISTRY, CHENNAI

Total Number of GI Applications Filed	479
Total Number of GI Applications Advertised	220
Total Number of GI Applications Registered	215

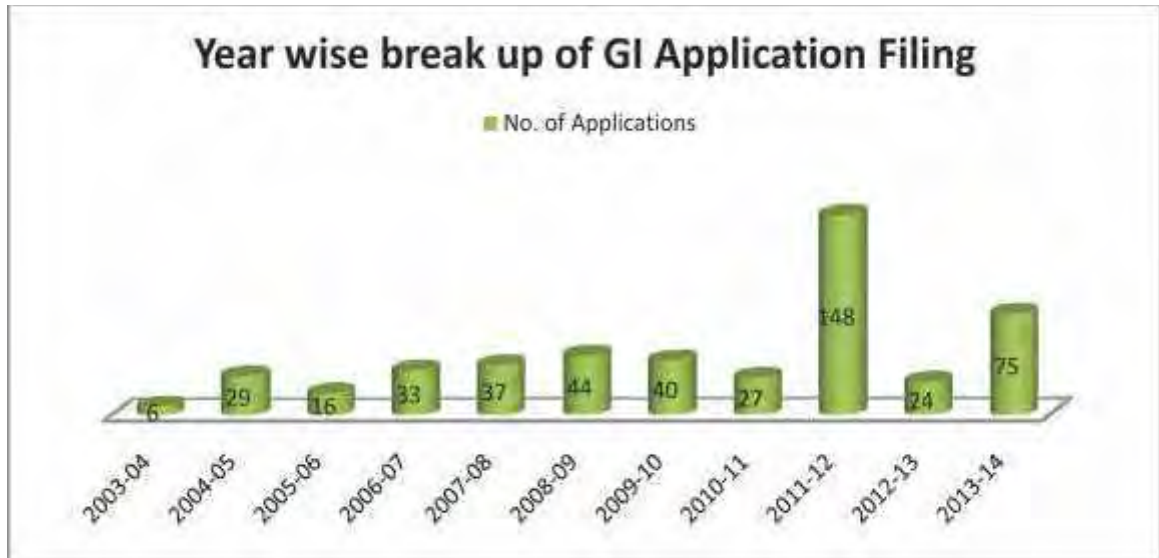
Geographical Indications Application Break up details as on March 31, 2014	
GI Applications Registered	215
GI Applications in Pre Examination & New Application	198
GI Applications in Examination	42
GI Applications Merged	13
GI Applications Withdrawn / Abandoned	7
GI Applications for Opposition/ Appeal	1
GI Applications Refused	3

Break up details of Geographical Indications Application as on March 31, 2014



Year-wise breakup of GI Applications filed as on March 31, 2014

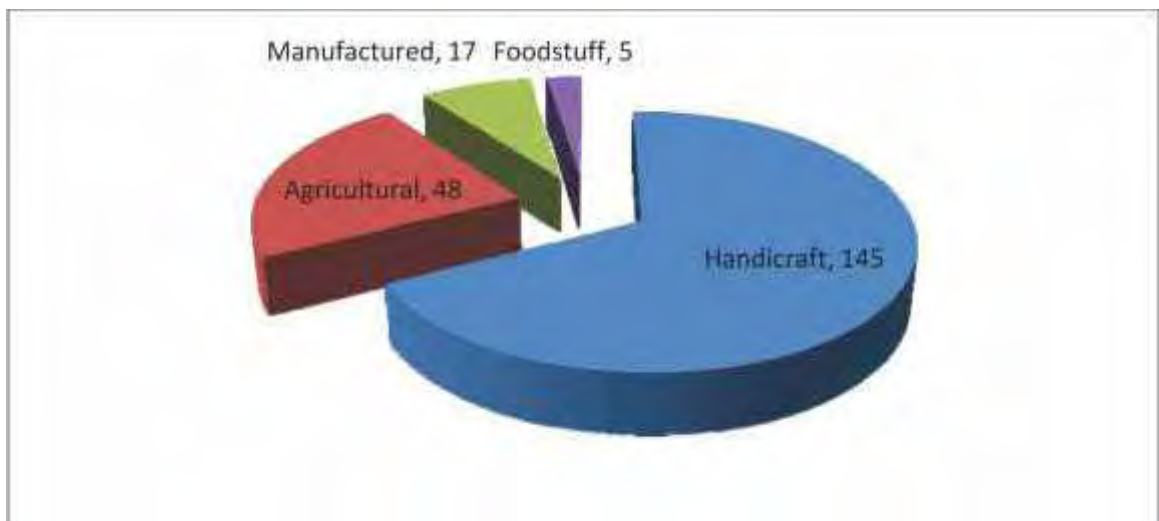
Year	No. of Applications
2003-04	6
2004-05	29
2005-06	16
2006-07	33
2007-08	37
2008-09	44
2009-10	40
2010-11	27
2011-12	148
2012-13	24
2013-14	75



GI Applications Registered Break up of Goods as per Sec. 2(f) of the GI Act, 1999 filed as on March 31, 2014

Goods as per Sec. 2(f) of the GI Act, 1999	Registered GI Applications
Handicraft (including Textiles)	145
Agricultural	48
Manufactured	17
Foodstuff	5
Total	215

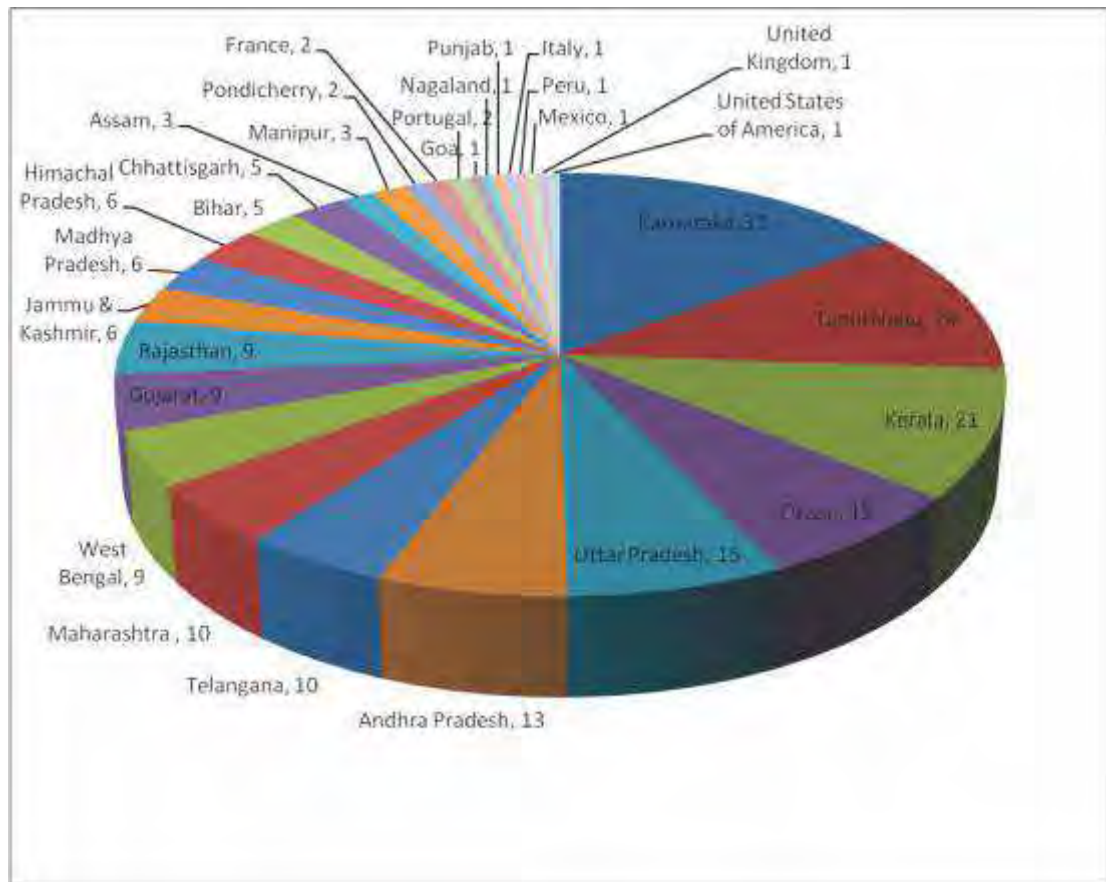
GI Applications Registered Break up of Goods filed as on March 31, 2014





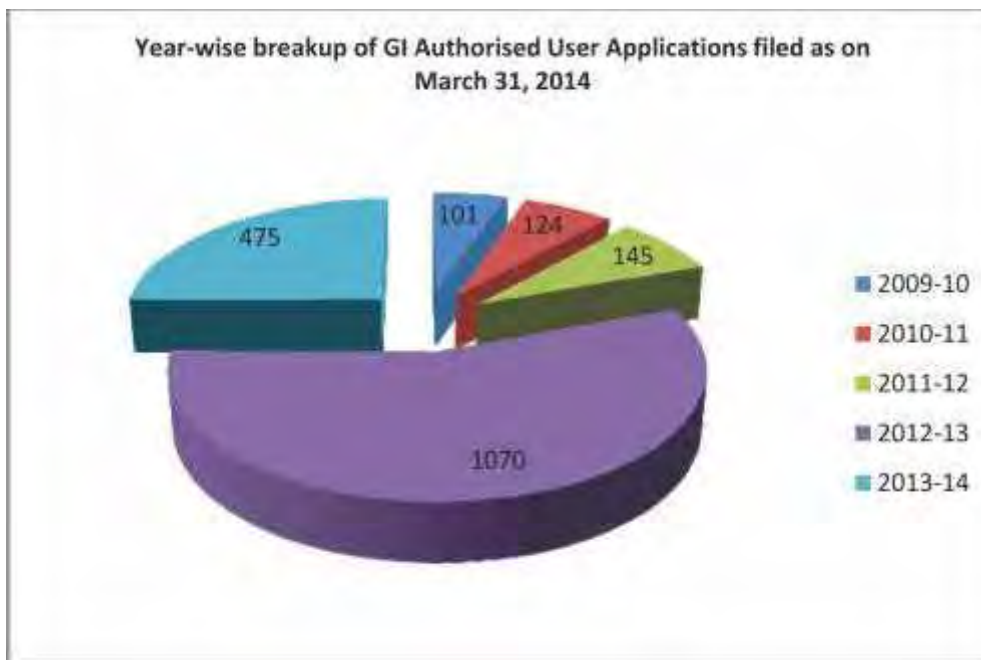
State/Country - wise Registered GI's as on March 31, 2014

State/Country	No. of Products
Karnataka	32
Tamil Nadu	24
Kerala	21
Orissa	15
Uttar Pradesh	15
Andhra Pradesh	13
Telangana	10
Maharashtra	10
West Bengal	9
Gujarat	9
Rajasthan	9
Jammu & Kashmir	6
Madhya Pradesh	6
Himachal Pradesh	6
Bihar	5
Chhattisgarh	5
Assam	3
Manipur	3
Pondicherry	2
France	2
Portugal	2
Goa	1
Nagaland	1
Punjab	1
Italy	1
Peru	1
Mexico	1
United Kingdom	1
United States of America	1
Total	215



Year-wise breakup of GI Authorized User Applications filed as on March 31st 2014

Year	No. of Applications
2003-04	0
2004-05	0
2005-06	0
2006-07	0
2007-08	0
2008-09	0
2009-10	101
2010-11	124
2011-12	145
2012-13	1070
2013-14	475

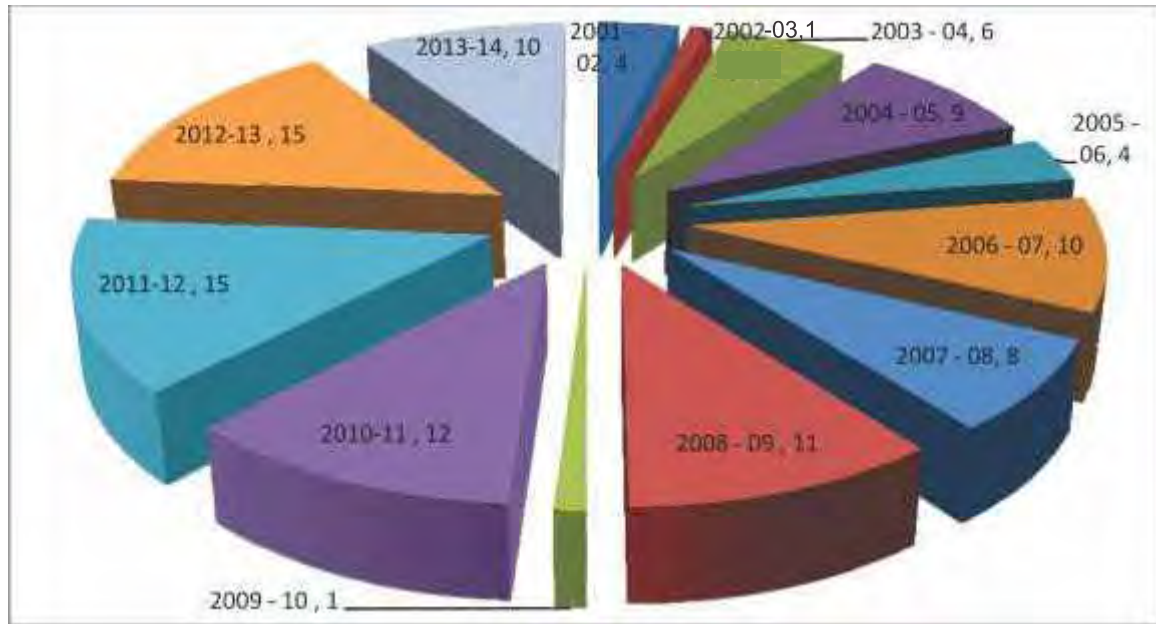


GI Authorised User Application Status

Number of GI Authorised User Applications Registered	365
Number of GI Authorised User Applications Examination	63
Number of GI Authorised User Applications Pre - Examination	1438
Number of GI Authorised User Applications Advertised	49
Total Number of GI Authorised User Applications	1915

Year wise break up of G.I. Sensitization workshops organised by the GI Registry

Year	G.I. Sensitization workshops organised by the GI Registry
2001 - 02	4
2002 - 03	1
2003 - 04	6
2004 - 05	9
2005 - 06	4
2006 - 07	10
2007 - 08	8
2008 - 09	11
2009 - 10	1
2010 - 11	12
2011 - 12	15
2012 - 13	15
2013 - 14	10



Revenue Statement for the year 2013-2014 as on 31st March, 2014

Month	Revenue for the year 2013-2014
April, 2013	13,000.00
May, 2013	134,160.00
June, 2013	36,800.00
July, 2013	85,100.00
August, 2013	29,210.00
September, 2013	122,700.00
October, 2013	49,300.00
November, 2013	39,740.00
December, 2013	39,730.00
January, 2014	8,100.00
February, 2014	14,830.00
March, 2014	77,320.00
Total	6,49,990.00

Statement showing Non-Plan Expenditure for 2013-14 as on 31st March, 2014 (Non-Plan)

Head Month	Salaries	Travel Expenses	Office Expenses	Medical Expenses	Other Expenses	Total
Budget Allocation - A	2,200,000.00	2,000,000.00	3,600,000.00	100,000.00	100,000.00	8,000,000.00
April, 2013	336,363.00	135,177.00	156,678.00	0	0	628,218.00
May, 2013	140,661.00	34,823.00	210,362.00	0	0	385,846.00
June, 2013	140,661.00	54,977.00	165,113.00	0	0	360,751.00
July, 2013	144,525.00	135,323.00	248,802.00	3,150.00	0	531,800.00
August, 2013	144,900.00	226,354.00	281,415.00	1,848.00	0	654,517.00
September, 2013	237,965.00	196,451.00	376,844.00	1,851.00	0	813,111.00
October, 2013	218,386.00	95,407.00	296,530.00	1,000.00	0	611,323.00
November, 2013	231,672.00	509,930.00	247,308.00	0	0	988,910.00
December, 2013	175,982.00	81,330.00	282,401.00	0	0	539,713.00
January, 2014	175,982.00	189,759.00	501,170.00	4,697.00	12,009.00	883,617.00
February, 2014	197,707.00	95,325.00	0	6,790.00	36,025.00	335,847.00
March, 2014	3,500.00	151,575.00	932,872.00	9,848.00	51,946.00	1,149,741.00
Expenditure	2,148,304.00	1,906,431.00	3,699,495.00	29,184.00	99,980.00	7,883,394.00
Unspent Amount	0	65,239.00	99,586.00	0	0	164,825.00
TOTAL EXP. -B	2,148,304.00	1,841,192.00	3,599,909.00	29,184.00	99,980.00	7,718,569.00
BALANCE (A-B)	51,696.00	158,808.00	91.00	70,816.00	20.00	281,431.00

**CHAPTER- VIII****Patent information System and
Rajiv Gandhi National Institute of Intellectual
Property Management (RGNIIPM)****Introduction**

The Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIPM) is a national centre of excellence for training, management, research and education in the field of Intellectual Property Rights. The institute caters to the need of training of Examiners of Patents & Designs, Examiners of Trademarks & Geographical Indications, IP Professionals, IP Managers in the country and imparts basic IP education to user community. The institute also facilitates research on IP related issues including preparation of study reports and policy analysis of relevance to the Government. Intellectual Property Rights play an important role in international trade and commerce and also in industrial, economical and social development of a nation. IPR related activities have been on continuous rise in the country for the last several years.

Many complex issues are involved in creation, utilization and meaningful exploitation of Intellectual Property Rights. As such, there is a need for an effective means for improvement of knowledge in intellectual property rights.

Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIPM) and Patent Information System (PIS), both functioning under Ministry of Commerce & Industry, Government of India, are housed in the same building at Nagpur. RGNIIPM is a National Training Centre in IPR, the only one of its kind in India, established for catering to the need of providing quality training and education in IPRs to various User-Groups.

Objectives:

The primary objective of Rajiv Gandhi National Institute of Intellectual Property Management is to impart training and create awareness on IPR. The institute assists in the development, creation, use, and exploitation of Intellectual Property. The RGNIIPM endeavours to cater to the needs of an Intellectual Property (IP) regime that is in line with the global norms while at the same time safeguarding national interests.

Training Programmes:

The Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIPM), Nagpur conducts a range of training programmes on Intellectual Property Rights i.e. Patents, Designs and Trade Marks, keeping in view the requirements of actual and potential users of patents and other intellectual property rights systems. The beneficiaries are business professionals, law professionals & prospective patent/IPR agents,



scientific/technical/R&D organizations engaged in research, managers and technocrats in industries, Small and Medium Entrepreneurs, University professionals, Central and State Govt./Public sector professionals, individual inventors and interested public.

Apart from the departmental training programmes for Examiners, many public training programmes on IPRs were conducted during the financial year. Good public response was seen during these programs and the institute received encouraging feedbacks.

Rajiv Gandhi National Institute of Intellectual Property Management conducted 14 programmes during the year i.e. 2 programmes for Examiners of Patent Office, ten programmes of two days duration and two programmes of five days duration for the public. The revenue earned from the public training programmes was Rs. 6,63,484/- during the period under report.

FACULTY MEMBERS

The Faculties for Training Courses were experts in Intellectual Property Rights from the Indian Patent Office, the Trade Marks Registry and also from well-known organizations in the country including leading patent attorneys, professors etc.

Details of Public Training Programmes conducted during the year 2002-03 to 2013-14

Year	Duration of training programme				For Examiners		One Day for General Public	Total
	One day	Two days	Three days	Five days	90 Days	30 Days		
2002-2003	7	2	--	1	--	--	--	10
2003-2004	1	4	--	2	--	--	--	07
2004-2005	5	4	4	5	--	--	--	18
2005-2006	--	--	--	--	--	--	--	--
2006-2007	5	--	2	2	--	--	--	09
2007-2008	1	4	2	2	--	--	--	09
2008-2009	7	11	--	7	--	--	--	25
2009-2010	5	14	--	4	--	--	--	23
2010-2011	1	11	--	2	--	--	5	19
2011-2012	5	12	--	4	--	--	--	21
2012-2013	--	3	--	--	2	--	7	12
2013-2014	--	10	--	2	--	2	--	14
Total	37	75	8	31	2	2	12	167

**Details of Expenditure and Revenue generated during the year 2002-03 to 2013-14 (PIS and RGNIPM)**

Year	Expenditure (in Rs.)	Revenue (in Rs.)
2002-2003	6,28,602/-	1,13,300/-
2003-2004	5,09,090/-	1,19,950/-
2004-2005	5,32,862/-	1,61,050/-
2005-2006	3,16,051/-	3,750/-
2006-2007	8,20,803/-	91,050/-
2007-2008	3,62,438/-	2,34,446/-
2008-2009	19,94,374/-	4,88,500/-
2009-2010	19,95,497/-	5,67,250/-
2010-2011	15,87,286/-	4,73,600/-
2011-2012	38,14,081/-	6,43,000/-
2012-2013	2,36,63,384/-	1,45,712/-
2013-2014	2,74,75,934/-	6,63,484/-

DETAILS OF SUBJECT COVERAGE OF TRAINING AT RGNIPM**PATENTING SYSTEM IN INDIA [2 DAY]**

Introduction to IPR, Patentability criteria, Patent application filling procedure, Examination procedure, Introduction to revocation, restoration, infringement, Patent Information & search.

PREPARATION OF PATENT DOCUMENT/SPECIFICATION/DRAFTING [2DAY]

Importance of IPR, Patentability criteria, Patent application filling procedure, provisional and complete specification, contents of patent specification, claims and specification drafting.

ADVANCE TRAINING COURSE IN PATENTS [5DAY]

History of patent system, Introduction to IPR, Patentability criteria, patent application filling procedure, publication, international scenario & filling procedure, contents of patent specification, claims, drafting of patent specification, opposition, infringement compulsory, licensing & technology, patent information & search.

IPR MANAGEMENT [2DAY]

Brief Introduction to IPR's management, overview of international technology transfer, IP licensing in India.



PROCESSING OF TRADEMARKS [1DAY]

Introduction to Intellectual Property Rights, Trademark its procedure for Registration, Licensing and opposition.

DESIGNS [1DAY]

Introduction to Intellectual Property Rights, need for protection of industrial design, essential requirement for registration of designs, what cannot be protect by Industrial Designs Act, duration and fees for registration of designs.

PATENT INFORMATION SYSTEM

The Patent Information System (PIS) was established in 1980 by the Government of India at Nagpur with the following objectives:

- To obtain and maintain a comprehensive collection of patent specification and patent related literature on worldwide basis to meet the needs of technological information of various users in R & D establishments, Government organizations, Industries, businesses, Inventors and other users.
- To provide technological information contained in patents through search services and supply of copies of patent specifications.

PIS caters to the user needs on the basis of patent documentation for retrieval and dissemination of patent information. The PIS offers patent information services on the payment of appropriate charges.

PIS maintains a comprehensive collection of patent specifications and patent related literature on a worldwide basis and provides technological information contained in patent or patent related literature through search services and patent copy supply services to various users of IPRs within India.

SERVICES OF PIS

A. Patent Search services

Access to technical information contained in patent documents is a key element in fostering the use of the patent system for innovation and creation. For providing patent information services, PIS has introduced and updated various paid patent services on demand. In brief following are the search services:

1. **State of Art Search:** Providing, upon request, reports on state-of-the-art in a specific technological field, based on patent documentation available in-house and online free patent databases. This service provides an overview of the state of art. The search report provides bibliographic data and abstracts of patent documents retrieved under particular field of technology as requested by the user.



2. **Bibliographic Search:** This search provides only bibliographic data of patent documents retrieved. The bibliographic elements consists of publication number and date, priority number(s) and date(s), application number and date, International Patent Classification, name of applicant, name of inventor, title and abstract.
3. **English equivalent Patent Search:** Providing information on equivalent patent documents of published patent applications and granted patents. English language equivalent patent for patents in non-English Language are located.
4. **Patent Family Search:** The patent family service provides the bibliographic data of all members of a patent family. Patents with multiple priority claims are automatically included.
5. **Assisted Search:** Users are allowed to use database, CD ROM, journals etc. subscribed by PIS to conduct search. General assistance in performing search will be provided.

B. Patent Copy Supply Service

1. PIS is providing copy of the full text of patent documents, from foreign countries, which are available in the PIS.
2. Copy of Indian patent specification is also provided by PIS.

Fee structure of services offered

Services offered	Charges
State of art search	Rs.2000+20 per abstract of patent reported
Bibliographic Search	Rs.500+5 per document reported
English Equivalent patent search	Rs.50/- for locating English equivalent patent
Equivalent family patent search	Rs.50/- per family member
Assisted search	Rs.250/- per hour of the facilities used
Patent copy supply service	Copy of Indian Patent @ Rs 8 per page
	Copy of Foreign Patent available in house Rs.300/- per Patent
Copy of Abstract/Claim	Copy of abstract/main claim of patent Rs.25/- per abstract/main claim

RIGHT TO INFORMATION ACT, 2005

The Office of PIS and RGNIPM, provides information under Right to Information Act, 2005. During the year 2013-2014, the office received 15 applications for information under RTI. All were disposed of at CPIO level and two appeals made to the First Appellate Authority were also disposed.



CHAPTER- IX

Training Programmes & Outreach Activities

1. INTRODUCTION

The Government of India has taken major initiatives for capacity building and human resource development of IP offices. The training programmes for the patent and trademark examiners and other officials have been organised not only in India but abroad also.

The Government of India has also taken the initiative to conduct outreach programmes for the public as well as for R&D Organisations, Scientific Institutions and Universities. The measures focussed on building broader understanding of key issues and concerns, imparting knowledge and increasing awareness about IPR protection and enforcement as well as empowering businesses to leverage IPR. The officers of the Intellectual Property Office have been regular resource persons in the awareness programs conducted by Industry Organisations such as WIPO, Universities, TIFAC, NRDC, FICCI, CII, ASSOCHAM, NID, etc.

2. TRAINING PROGRAMMES

Officials of the office of CGPDTM attended various trainings, seminars and workshops conducted by WIPO and foreign IP offices during the year 2013-14. The details of the training programs attended by IPO officials are given below:

SI.No.	Name of the program
1	High Level Policy Dialogue on India's initiatives and policy related to innovation and intellectual property on 7-8 th April, 2013 at Geneva.
2	3rd Session of the Committee of WIPO Standards (CWS) at Geneva from April 15-19, 2013
3	Workshop on Trade Mark law and Examination at the IIPTI, Daejeon, Republic of Korea from April 17-26, 2013
4	29 th Session of WIPO's Standing Committee on Law of Trade Marks, Industrial Designs and Geographical indications (SCT) held in Geneva from May 27 to 31, 2013
5	Training Program on Geographical Indications in Rolle, Switzerland from May 27 to June 7, 2013
6	JPO/IPR Patent Practical and Tailored Training Program from 17/09/2013 to 29/11/2013
7	Assemblies of Member States of WIPO - 51 st Series of meeting in Geneva from 23-27 September, 2013.



8	Assemblies of Member States of WIPO - 51 st Series of meetings at Geneva from September 23 to October 2, 2013 (Madrid Union Assembly and PCT Union Assembly)
9	Regional Workshop on Income Projection and Financial Forecasting for Intellectual Property Offices in Daejeon, Republic of Korea from October 22 to 24, 2013
10	Eleventh Session of WIPO's working Group on the Legal Development of the Madrid System for the International Registration of Marks in Geneva from October 30 to November 1, 2013.
11	Training Course on the use of Information Technology in IP Administration at Tokyo Japan from October 28, 2013 to November 8, 2013.
12	30 th Session of WIPO Standing Committee on Law of Trade Marks, Industrial Designs and Geographical Indication (SCT) Geneva, November 4-8, 2013.
13	WIPO Training Course on the Examination of Industrial Property (Intermediate/Advanced Program), Tokyo, November 11 to 22, 2013.
14	Training workshop for National Offices on the Operations of the Madrid System for the International Registration of Marks, Geneva, November 13-15, 2013
15	Regional Workshop on the Nice, Vienna and Locarno Classification System from November 18 to 22, 2013 in Manila, Philippines
16	WIPO-KIPO International Symposium on the operations of the Hague and Madrid Systems during the Seoul International Trade Marks and Design Conference at Seoul, Republic of Korea on December 3 and 4, 2013.
17	Regional Seminar on Industrial Designs and the Hague System for the International Registration of Industrial Designs held in Singapore on December 9 and 10, 2013
18	Regional Seminar on Effective Utilization of Patent Classification Systems at Tokyo, Japan from December 11 to 12, 2013
19	Study and training at USPTO, Alexandria, Virginia, USA from December 10-12 to study their patent database.
20	WIPO Regional Seminar on Development and Effective Use of IP Statistics in Philippines from December 17-19, 2013
21	20 th Session of Standing Committee on Law of Patents, (SCP) at Geneva from January 27 to 31 st January, 2014
22	Study and Training at EPO, Munich, Germany from January 27-31, 2014 to study their patent database.



23	Training Course on Intellectual Property (IP) Management of the formulation and Implementation of Result Based IP Offices Plan, Tokyo, Japan from January 29-February 5, 2014
24	WIPO Training Course for Patent Examiners on Specified Technology (Biotechnology), Tokyo, Japan from February 12-19, 2014.
25	Office for Harmonization in the Internal Market (OHIM) IP Seminar from 10 th to 14 th March, 2014 in Alicante, Spain

3. AWARENESS PROGRAMMES:

As a part of the efforts to create more awareness on intellectual property rights, the office of CGPDTM conducted/financed 28 programmes during 2013-14 in which around 2500 participants attended.

In the year 2013-14, the office undertook, for the first time, an awareness drive among small industry clusters for generating awareness among micro, small and medium sector enterprises. 12 programmes were organized in different parts of the country in association with industry associations, CII, FICCI and ASSOCHAM. These programmes received encouraging response from the stakeholders.

Besides, the officials of the Office of CGPDTM participated as resource persons in a number of awareness programs organised by other organisations like WIPO, Universities, TIFAC, NRDC, FICCI, CII, ASSOCHAM, NID, etc

RGNIIPM, Nagpur conducted 14 awareness and training programmes/workshops on intellectual property where around 600 participants attended and they were apprised of the importance of IPR.

The GI Registry organized awareness programmes for stakeholders throughout India to promote registration of Indian GIs. The sectors focused on were tea, coffee, rice, spices, tobacco, horticulture products, handloom products, handicrafts, textiles, processed food items and spirits and wines. During the financial year, 10 (ten) sensitization seminars / workshops were conducted by the Registry and around 1000 participants attended these programmes.

CHAPTER- X

Human Resources

1. Introduction:

The Patent Office, Trademark Registry, GI Registry, PIS & RGNIIIPM perform their functions under the superintendence and administrative control of the Controller General of Patents, Designs and Trademarks (CGPDTM). During the 11th Plan, the Government of India sanctioned 414 posts for strengthening of human resources for more efficient delivery of services. This included 200 posts of patent examiners and 37 posts of trademarks examiners. The government also created 12 additional posts for the Rajiv Gandhi National Institute of Intellectual Property Management (RGNIIIPM).

In order to fill up the vacant posts of Examiners of Patents & Designs, CGPDTM entered into an agreement with the Research and Assessment Board of the Council for Scientific & Industrial Research (CSIR) for conducting an Examination for recruitment to the posts of Examiner of Patents and Designs. Accordingly, an All India Examination was conducted in the month of January 2011 for the recruitment of 257 patent examiners. Of these 257 selected candidates, 164 joined as examiners in different IPO offices in the reporting year. As on 31st March 2014, there were a total of 196 Examiners, out of which 60 were under Non Plan and 136 Examiners were under Plan.

1. Human resources at various IP offices

A. Office of CGPDTM at Mumbai:

CGPDTM headquarters has the following supporting staff. However, officials are deputed from the Patent and Trademark offices for the smooth functioning of the office of CGPDTM.

DETAILS OF STAFF STRENGTH OF OFFICE OF CGPDTM AS ON 31ST MARCH 2014 UNDER NON PLAN

Sl. No.	Designation	Sanctioned Strength	Working Strength
1.	Controller General	1	1
2.	Private Secretary	1	1
3.	Staff Car Driver	1	1
4.	Multi-tasking Staff	2	1
	Total	5	4



B. Human resources in the Patent Office:

The human resources in the patent office are shown in the Appendix- A. The Appendix indicates the sanctioned strength as well as the working strength at all four offices.

C. Human Resource at Trademarks Registry:

The details of officials of the Trade Marks Registry with details of sanctioned posts and actual strength as on 31.03.2014 are indicated in **Appendix B.**

D. Human Resource at GI Registry

The Geographical Indication Registry has separate sanction with reference to human resources. The list of officials working in the Registry is given in the **Appendix C.**

E. HUMAN RESOURCES AT PIS AND RGNIIIPM

The officers and the staff strength at PIS and RGNIIIPM is given in **Appendix D**



APPENDIX A

DETAILS OF OFFICERS AND STAFF STRENGTH OF PATENT OFFICE AS ON 31ST MARCH, 2014

Sl. No	Name of post	Category	Sanctioned Strength												Working Strength																			
			Kolkata			Mumbai			Chennai			Delhi			Kolkata			Mumbai			Chennai			Delhi			Total							
			NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total	NP	P	Total					
1	Sr. Joint Controller of Patents & Designs	Group A	0	0	0	1	0	0	1	1	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0					
2	Joint Controller of Patents & Designs	Group A	0	1	1	0	0	0	1	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0					
3	Deputy Controller of Patents & Designs	Group A	2	1	1	2	1	2	3	3	3	7	8	2	1	0	2	1	0	1	0	1	2	4	5	2	4	5						
4	Assistant Controller of Patents & Designs	Group A	12	4	6	5	4	16	11	16	33	41	12	4	6	5	4	16	11	15	33	40	200	200	7	28	8	14	18	31	27	63	60	136
5	Examiner of Patents & Designs	Group A	30	28*	27	14*	38	31*	42	63	137	*	7	28	8	14	18	31	27	63	60	136	0	0	0	0	0	0	0	0	0			
6	Hindi Officer	Group A	1	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0			
7	System Analyst/Computer Programmer	Group A	--	--	--	--	--	--	--	--	--	2*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0			
Total			45	34	35	21	44	50	57	83	181	253	21	34	15	21	23	47	40	80	99	182												
1	Administrative Officer	Group B	1	0	1	0	1	0	1	0	4	0	1	0	1	0	1	0	1	0	4	0	0	0	0	0	0	0	0	0	0	0		
2	Asst. Library & Information Officer	Group B	1	--	--	1	--	--	--	--	1	1	1	--	1	--	--	--	--	--	1	1	1	--	--	--	--	--	--	1	1	1		
3	Accounts Officer	Group B	--	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0	0		
4	Public Information Officer	Group B	--	--	--	--	--	--	--	--	--	1*	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	--	0	0		
Total			2	--	1	1	1	--	1	--	5	3	2	--	1	1	1	--	1	--	5	3	3	2	--	--	1	1	1	5	1	1		

*Distribution to be made at a later stage



Sl. No.	Name of Post	Category	Sanctioned Strength						Working Strength													
			Kolkata		Mumbai		Chennai		Delhi		Kolkata		Mumbai		Chennai		Delhi		Total			
			NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P	NP	P		
1	Office Superintendent	Group B (Non Gazetted)	19	-	12	2	11	3	12	2	54	7	19	-	9	-	4	-	11	-	39	-
2	Library & Information Assistant	Group B (Non Gazetted)	1	-	1	-	1	-	2	-	5	-	-	-	-	-	-	-	1	-	1	-
3	Junior Hindi Translator	Group B (Non Gazetted)	1	-	1	-	1	-	1	-	4	-	1	-	-	-	-	-	1	-	2	-
4	Stenographer Grade I	Group B (Non Gazetted)	4	-	2	-	2	-	2	-	10*	10*	2	-	2	-	2	-	2	-	8	-
5	Accountant	Group B (Non Gazetted)	-	-	-	-	-	-	-	-	-	1*	-	-	-	-	-	-	-	-	-	-
6	Photography Assistant	Group C	1	-	1	-	1	-	1	-	4	-	1	-	1	-	1	-	1	-	4	-
7	Stenographer Grade II	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
8	Upper Division Clerk	Group C	39	-	3	-	6	-	9	-	57	-	33	-	3	-	6	-	9	-	51	-
9	Lower Division Clerk	Group C	18	-	2	-	10	-	14	-	44	-	11	-	1	-	9	-	11	-	29	-
10	Hindi Typist	Group C	1	-	-	-	-	-	-	-	1	-	1	-	-	-	-	-	-	-	1	-
11	Receptionist	Group C	-	-	-	-	-	-	-	-	2*	-	-	-	-	-	-	-	-	-	-	-
12	Data Entry Operator	Group C	-	-	-	-	5	-	7	-	20	-	-	-	-	-	5	-	1	-	3	-
13	Multitasking staff	Group C	42	-	5	2	10	1	10	4	67	7	35	-	3	2	8	1	6	4	50	7
TOTAL			127	-	27	9	42	11	51	14	247	47	104	-	19	7	30	2	42	7	186	16

* Distribution to be made after the posts are filled up.



APPENDIX B
DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2014 UNDER NON PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Joint Registrar of Trade Marks & GI	1	1	-	1	3	-	-	-	-	-	0
2	Deputy Registrar of Trade Marks & GI	1	1	1	1	5	-	1	1	1	-	3
3	Assistant Registrar of Trade Marks & GI	3	1	1	2	9	3	1	1	2	2	9
4	Senior Examiner of Trade Marks & GI	6	1	1	2	11	6	1	-	2	-	9
5	Hindi Officer	1	-	-	-	1	1	-	-	-	-	1
	Total	12	4	3	6	29	10	3	2	5	2	22

Sl. No	Name of post Group 'B'	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Examiner of Trade Marks & GI	14	2	2	4	24	13	2	2	4	2	23
2	Administrative Officer	1	-	-	-	1	0	-	-	-	-	0
3	Assistant Library & Information Officer	1	-	-	-	1	1	-	-	-	-	1
4	Private Secretary	2	-	-	-	2	2	-	-	-	-	2
5	Public Relations Officer	1	-	-	-	1	-	-	-	-	-	0
	Total	19	2	2	4	29	16	2	2	4	2	26



DETAILS OF STAFF STRENGTH OF TRADEMARK OFFICE AS ON 31ST MARCH 2014 UNDER PLAN

Sl. No	Name of post Group 'A'	Sanctioned Strength					Working Strength						
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Sr. Joint Registrar of Trade Marks & GI	1	-	-	-	-	1	-	-	-	-	-	0
2	Joint Registrar of Trade Marks & GI	-	-	1	-	-	1	-	-	-	-	-	0
3	Deputy Registrar of Trade Marks & GI	2	1	1	1	-	5	-	-	-	-	-	0
4	Assistant Registrar of Trade Marks & GI	2	1	2+1*	3	1	10	-	-	-	-	-	0
5	Senior Examiner of Trade Marks & GI	4	1	3+1*	3	1	13	4	-	3	-	-	7
6	Law Officer	1	-	-	-	-	1	-	-	-	-	-	0
7	Programmer / IT Specialist	-	-	-	1	-	1	-	-	-	-	-	0
	Total	10	3	9	8	2	32	4	-	3	-	-	7

* For GIR

Sl. No	Name of post Group 'B'	Sanctioned Strength					Working Strength						
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Examiner of Trade Marks & GI	12	4	4+2*	12	3	16@	6@	0@	0@	0@	0@	6@
2	Administrative Officer	-	-	-	1	-	1	27	0	0	1	-	28
3	Assistant Library & Information Officer	-	-	1	-	-	1	-	-	-	-	-	1
4	Private Secretary	-	-	1	1	-	2	-	-	1	1	-	2
5	Public Relations Officer	-	-	-	1	-	1	-	-	-	-	-	0
	Total	12	4	8	15	3	42	27	0	1	3	0	31

* For GIR

@ Examiner of Trade Marks on contract basis



APPENDIX - B
DETAILS OF STAFF STRENGTH OF TRADE MARK REGISTRY AS ON 31ST MARCH 2014 UNDER NON PLAN

Sl. No	Name of post Group B (Non Gazetted)	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Office Superintendent	4	1	-	1	6	1	1	-	1	-	3
2	Library & Information Assistant	1	-	-	-	1	-	-	-	-	-	-
3	Stenographer Grade I	3	2	2	2	10	2	2	2	1	1	8
4	Assistant Examiner of Trade Marks & GI	11	2	2	3	21	4	2	1	3	3	13
5	Jr. Hindi Translator	1	-	-	1	2	-	-	-	-	-	-
	Total	20	5	4	7	40	7	5	3	5	4	24

Sl. No	Name of post Group 'C':	Sanctioned Strength				Total	Working Strength				Total	
		Mumbai	Kolkata	Chennai	Delhi		Ahmedabad	Mumbai	Kolkata	Chennai		Delhi
1	Assistant Superintendent	6	4	1	-	11	5	3	1	-	-	9
2	Photography Assistant	1	-	-	-	1	-	-	-	-	-	-
3	Cashier	1	1	1	1	4	1	-	-	1	-	2
4	Upper Division Clerk	26	5	4	4	42	18	4	4	1	1	28
5	Stenographer Grade II	-	1	1	1	3	-	-	-	1	-	1
6	Lower Division Clerk	20	6	7	2	38	8	3	3+1#	1	-	16
7	Hindi Typist	1	-	-	-	1	-	-	-	-	-	0
8	Multi Tasking Staff	28	8	8	9	57	25	5	8	5	2	45
	Total	83	25	22	17	157	57	15	17	9	3	101

Presently working in GIR



DETAILS OF STAFF STRENGTH OF TRADE MARK REGISTRY AS ON 31ST MARCH 2014 UNDER PLAN

Sl. No	Name of post Group B (Non Gazetted)	Sanctioned Strength					Working Strength						
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Stenographer Grade I	1	2	2+1*	3	1	10	-	-	-	-	-	-
2	Assistant Examiner of Trade Marks & GI	5	-	1	4	3	13	1	-	-	-	-	1
	Total	6	2	4	7	4	23	1	-	-	-	-	1

* For GIR

Sl. No	Name of post Group 'C'	Sanctioned Strength					Working Strength						
		Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total	Mumbai	Kolkata	Chennai	Delhi	Ahmedabad	Total
1	Data Entry Operator	-	2	4	4	2	12	-	1	2	4	-	7
2	Multi Tasking Staff	-	-	-	1	1	2	-	-	-	-	1	1
	Total	-	2	4	5	3	14	-	1	2	4	1	8



**APPENDIX C****DETAILS OF STAFF STRENGTH OF G.I. REGISTRY AS ON 31ST MARCH 2014
UNDER NON PLAN**

Sl. No.	Designation	Sanctioned Strength	Working Strength
1.	Senior Joint Registrar of Trade Marks & GI	1	0
2.	Assistant Registrar of Trade Marks & GI	1	1
3.	Senior Examiner of Trade Marks & GI	1	0
4.	Stenographer G-II	1	1
5.	Multi-tasking Staff	1	1
Total		5	3

**APPENDIX-D****DETAILS OF OFFICERS AND STAFF STRENGTH OF PIS and RGNIIIPM**

NAME OF POST		SANCTIONED	VACANT	WORKING STRENGTH AS ON 31.03.2014
Gazetted Officer				
1	Senior Documentation Officer	2	1	1 One SDO retired on superannuation on 31.12.2012*
2	Senior Programmer	1	1	Retired on superannuation on 31.08.2012*
3	Reprography Officer	1	1	Retired on superannuation on 31.05.2013*
	Total.....	4	3	1
Non Gazetted				
1	Office Superintendent	1	—	1
2	Senior Documentation Assistant	1	—	1
3	Junior Documentation Assistant	1	—	1
4	Junior Reprography Assistant	3	--	3
5	Assistant Superintendent	1	—	1
6	Store Assistant	1	—	1
7	Stenographer	2	1	1 [Retired on superannuation on 28.02.2013]
8	Junior Hindi Translator	1	—	1
9	Shelf Assistant	1	—	1
10	Upper Division Clerk	3	—	3
11	Receptionist	1	—	1 [On deputation to Pay & Account Office Shipping), Mumbai]
12	Data Entry Operator	2	—	2
13	Hindi Typist	1	—	1
14	Lower Division Clerk	3	—	3
15	Multi-Tasking Staff	6	--	6
	TOTAL	28	01	27
Total of Gazetted & Non-Gazetted		32	04	28